SHRI M. A. BABY (Kerala): This is a very important issue. (Interruptions). Madam, you may respond after I have associated myself with this. I am happy that the Minister is here to instantaneously respond. A very important issue has been raised by hon. Birlaji. I do not want to elaborate this due to paucity of time. I only want to asociate myself with this. I hope the Government will give utmost importance to constructing the metro railway project. Otherwise, air pollution in the city of Delhi is becoming unberable. I hope the Government will implement such an important project.

THE MINISTER OF URBAN DEVELCEMENT (SHRIMATI SHEILA KAUL): Sir, it has been mentioned just now that the metro rail project is being shelved. I am happy to inform you that there is no such thing as this. We are vigorously trying to implement it. We have had a number of meetings. I think in the next week also we are having a meeting. Having realised that it is very important that we have a metro working in the city of Delhi we are vigorously pursuing the whole project.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS—Contd

श्री शिव प्रताप मिश्र (उत्तर प्रदेश):
माननीय उपसमाध्यक्ष महोदय, मैं श्रापका
श्राभारी हू क्योंकि श्रापने मुझे महामहिम
राष्ट्रपति जी के ग्रीभभाषण पर ग्रपना
मत व्यक्त करने के िए ग्रवसर दिया
है। पहले जब मैंने महामहिम राष्ट्रपति
जी का ग्रिभभाषण पढ़ा तो उसमें नववर्ष
के शुभारभ के पहले, जब दिस बर महीना
उसके स्वागत की तैयारिया कर रहा
था ग्रीर उसमें इस राष्ट्र के साथ ऐसी
उम्मीद बनाए हुए था कि जिसमें प्रभु
राम के महावाक्य को चरितार्थ किया
जा सके। उनका महा वाक्य था:

"परिहत सिर्स धर्म नहीं भाई, परिपाड़ा सम नींह अधमोई।" सब से बड़ा धर्म वह है जिसमें सभी लोगों का उपकार हो सके, लेकिन किसी को पीड़ा देने से बड़ा अधर्म नहीं है। लेकिन वहां एक धर्यकर उस्कापात हुआ। उस उल्कापात से बहुत दिन का खडा हमा एक बाबरी-मस्जिद का ढांचा **ढ**ह गया। उसकी इंटें उखड गई। मैं कहता ह कि उसको किन लोगों ने किया. लेकिन मैं यह जानन चाहता हं बताना चाहता हं उन लोगों से उन लोगों को कि क्या यह धर्म का कृत्य था ? धर्म तो इसी सदन में 1988 में मैं सांसद् था, तब यहां पर विधेयक स्राया था कि धार्मिक-स्थलो ग्रधामिक को किसी या राजनीतिक प्रक्रिया के लिए प्रयोग करना मना लेकिन वहां पर धर्म के नाम पर यह कृत्य हुन्ना, मैं धर्म की में उसे नहीं मानता। इससे राष्ट्रपति जी का ग्रभिभाषण शुरू हुग्रा । धर्म की व्याख्या जो हिन्दुत्व की ग्राज कहा जाता है हिंदुत्व जो सनातन धर्म का पर्यायवाची है स्रौर वैदिक धर्म का पर्यावाची क्यों हिन्दुत्व जो है यह ग्रग्नेज़ी वेबस्टर्ज डिक्शनरी में. शब्दकोश में जगहों पर मैंने इसको देखा कि जो लोग रह रहे हैं सिंधु नदी के किनारे वह पहले इंदूज कहे जाते थे प्रर्थात हिन्दू हुए । तो इसमें कोई हिन्दू, मुसलमान, सिख, पारसी सभी सिंध नदी के किनारे जितने भी लोग रह रहे थे सभी हिन्दू कहे जायेंगे। मुसलमान का जो 14वीं शताब्दी उसकी च**ल** रही है उसका मतलब है समूचा ईमान जो करान में रखे या इस्लाम में रखे और करान ग्रीर इस्लाम जो हम लोगों को एक शिक्षा देती है कि ईश्वर एक है, वह हमारे वैदिक धर्म, वह वेदांत के धर्म, वह हमारे पोराणिक धर्म ग्रौर उसी को ग्राज हिन्दुतत्व कहा जाता है, उससे मैं ग्रलग नहीं मानता हूं। क्योंकि जब पैगम्बर मोहम्मद को ग्रावाज ग्राई गारे हेरा की गुफा में, तो वह एक ही ग्रावाज थी ग्रौर वह किसी मक्का की मस्जिद में नहीं ग्राई थी कि, "कुलह कल्लाहो भ्रहद" । मोहम्मद कहदो कि अल्लाह एक है और यही वेदों में भी कहा है कि "महत देवानाम् ग्रल मकम" ग्रर्थात देवता एक है, लेकिन उसका विद्वान लोग कई नामों से वर्णन करते हैं। हमारे उपनिषदों में कहा हैं कि;

> "यानउमानि भूतानि जायन्ते, यानि जातानि जीवंति यत्यप्रत्यभंश विश्रन्ति तत सत्य तत ब्रम्ह तत ईश्वर"

जिससे समस्त सृष्टि की उत्पत्ति होती है, जिससे समस्त संसार का पालक होता है, ब्रौर जिससे सब का संहार होता है, वह एक ही सत्य है, एक ही ईश्वर है और वही कुरान में पैगंबर मोहस्मद साहब ने कहा कि, "कुलहू बल्लाहो ग्रहद।" जो उनको ग्राकाशवाणी हुई कि ईश्वर एक है। उसको गीता में भी कहा है कि,

"बहुनां जन्मनामन्ते ज्ञानवामा प्रपद्यते । वासुदेवः सर्वमितिस महात्मा सुपूर्णभः ।। ईश्वरः सर्वभूतानां हृद्देशेर्जुन तिष्ठति । श्रामयन सर्वभृतानि यंत्रारूढानि मायया ।। तदेव शरणं गच्छ सर्वमावेन भारत । तत्प्रसादात्त्परां शांति स्थानं प्राप्स्यसि शाश्वतभ ॥

बहुत साधना के बाद ही कोई प्राणी यह जान सकता है कि ईश्वरमय यह समस्त ब्रम्हांड है। वह सब के हृदय में व्याप्त हैं वह ।श्-पक्षियों के हृदय में भी व्याप्त है ग्रीर उसकी शरण में जाने से ही शांति हो सकता है और करान में फिर कहा गया है कि, "रब्बिल म्रालमान" म्रर्थात् वह सब का **पाल**न करने वाला है। यह नहीं कि, "रब्बिल मुसलमीन।" वह मुसलमानों का ही पालन करने वाला नहीं है। वह जानवरों का भी पालन करने वाला है, वह शोरों का भा पालन करने वाला है, ऊंटों का भी पालन करने वाला है, इंसान का भी पालन करने वाला है और जितने भी जड़-जगम की सुष्टि बनी हुई है, उस सबका पालन करने वाला है... (ज्यवधान) ...बी०जे०पी० का भी पालन करने वाला है क्योंकि उसमें भी ईश्वर है क्योंकि बुद्धि के संस्कारों से कुित्सत **होने का** ईश्वर से कोई वास्ता नहीं है। वह तो संस्कारों की प्रक्रिया है। यह गीता में भी कहा है कि –

''गतिर्भर्ता प्रभुसाक्षी निवासः शरणं सुदृत्।

प्रभवः प्रलयः स्थानं निधानं वीजन व्ययम् ॥"

समस्त सृष्टि की उत्पत्ति मुझसे होती है, मुझी में सब कापालन होता है ग्रौर मुझी में सब निवास करते हैं। सब का मैं सुहुदय हूं, सब का मैं मित हूं, सब का मैं पालक हूं।

तो यह जो विभिन्त धर्मों के मार्ग हैं ये केवल-

'यथा नदीनां बहवो म्इव्ययेगाः

समुद्रमेवभिभुखा द्रवन्ति "

जैसे तमाम नदियां समुद्र में लीन हो जाती हैं, उसी तरह जितने भी धर्म के पथ है, वह केवल एक ईश्वर तक पहुंचाने के साधन हैं, लेकिन वह किसी मस्जिद में नहीं मिला था और न किसी मंदिर में मिला था। हम देखते हैं कि वेदांत का सूत व्यास जी ने हिमालय की खोहों में लिखा था ग्रौर पैगंबर मोहम्मद को गाहे डेरा की गुका में कुरान लाविल हुई थी ग्रौर बुद्ध भगवान को बुद्धिज्म का जो ज्ञान मिला था, बृद्ध धर्मका जो सूत्र मिलाथा, प्रतीत्य संमुत्पाद का जो सूत्र मिला था, वह बोध गया में एक वृक्ष के नीचे मिला था। उन्होंने भी एक सत्य माना है ग्रीर उस सत्य के वर्णन में उन्होंने कहा कि यह शुन्य है, लेकिन यह शुन्य शुन्य नहीं है। यह निष्क्रिय नहीं है। इसमें चेतना है, इसमें निर्माण की शक्ति है, इसमें पालन की शक्ति है और इसमें सहार की शक्ति है और शक्ति है प्रकृति के सामंजस्य की। तभी उन्होंने कहा कि-

> "शूरयमिति वक्तव्यं अशूरयमिति नो भवेत्

उभयं नो भवेचेति प्राज्ञं ग्रर्थातु कथ्यते ।"

मैं इसको शून्य नहीं कह सकता, न मैं इसको श्रशून्य कह सकता हूं, न मैं इसको एक कह सकता हूं, न मैं इसको दोनों कह सकता हूं। यह तो—

"यतो वाचो निवर्तन म्रप्राप्य मनसासहः" ग्रौर जैसाकि वेदांत में कहा है कि जो बुद्धि के परे है, मन के परे है, वह सत्य है वह ईश्वर है। श्री शंकर दयःल लिंह : पंडित जी, श्रापने ंजो संस्कृत में कहा, वही हिन्दी में है कि—

> "शुन्य है यह, शून्य है यह, शून्य उत्पन्न होता शून्य है।

शन्य में से शन्य को यदि लें निकाल शन्य तब भी शेष ही रहता सदा। श्री शिव प्रताप मिश्र हमारा उपाभ्यक्ष महोदय, जो सनातन धर्म है, हमारा जो वैदिक धर्म है, जिसको ब्राज हिन्दुत्व कहते हैं, उस, में किसी को पीड़ा देने का कोई स्थान नहीं है । वह हमारे राजतंत्र में भी था, गणतंत्र में भी था ग्रीर लोगतंत्र में भी ग्राज है। रथदेव जी का मैं पौराणिक धर्मों में पढता हं--

नारहम कामत्रे राज्य, न स्वर्ग न पुनर्भवम् कामये दुःख तप्तानाम् प्राणिनामार्तिनाशनम्।।

जितना दुर्खा प्राणी है, हे प्रभो, मैं उनके दुख से निवृत्ति चाहता हं, यही मेरा सबसे बड़ा धर्म है। तो मैं यह बताना चाहताथाकि जोयहांपर यह कृत्य हुम्रा, हमारे संसद के साथी, हमारे संसद के बाहर के साथी, हमारे गांव के साथी, हमारे शहरों के साथी, हमारे किसान साथी, सभी हमसे कहते हैं कि धर्म को राज नीति से ग्रलग किया जाए। ग्रयोध्या की घटना में क्या धर्म का प्रयोग हुग्रा? मैं कह सकतः हं कि अयोध्या की घटना में कोई धार्मिक कृत्य ही नहीं हुग्रा। ग्रब इसमें ग्रापको एक ऐसा विधेयक लाना चाहिए कि राज-नीति में ग्रर्धर्मका प्रयोग न किया जाए। ग्रगर यह धार्मिक कृत्य होता तो किसी को पीड़ा देने की बात न होती। मैं मानताहं कि वहां पर जो बःबरी मस्जिद का ढांचा था, उसमें नमाज नहीं होती थी। मौलाना प्रवृत कलाम ग्राजाद के समय से नहीं होती थी, लेकिन उसमें मानसिकता देश की जुड़ी हुई थी। मानसिकता के ट्टते से देश में एक उथल-पूथल की स्थिति अः गई। हमारे पड़ौसी देश भी उससे नहीं बच सके ग्रौर संसार उसको देखकर एकदम से स्तब्ध हो गया। इसलिए जिस चीज ; संसार ग्रौर प्राणियों

का इन्वालमेंट हो, उनकी मानसिकता उसमें जुड़ी हुयी हो तो ऐसी घटना के बारे में यह कहूंगा कि वह स्रधार्मिक कृत्य था।

मान्यवर, यहां तक राम की बात कही जाती है। हमारे यहां राम की परिभाषा किसी व्यक्ति के रूप में नहीं की गई है। जिसन रामायण को पढ़ा है उसने राम को प्रावर्श मानकर देखा है। मैंने देखा है बहुत सी जगह ग्राजकल पोस्टर लगे हुए हैं भगवान राम के धनुष बाण के साथ, बाण संसाधन किए हुए चिन्नों को मैं देखता हूं, लेकिन—

"भगतिहि ज्ञानिह नहिं कछु भेदा,। उभय हर्राहे भव संभव खेदा॥"

निर्गुण और सगुण को एक तारतम्य की दृष्टि में देखा गया है। राम को एक ब्रहम के रूप में देखा गया है। उसमें कहा गया है --

''निगम तेतिशिवध्यान न पावा,। माया मृग पाछे सो धावा।।''

जिसको वेदान्त कहता है, जिसको वेद कहता है, इतना ही नहीं, और जिसको भगवान शिव घ्यान में नहीं पा सके कि कितनी दूर है। जो अभी श्री शंकर दयाल जी ने कहा, श्रुत्य की बात कही है, तो हमारे यहां धर्म में एक महाकाश है, एक घटाकाश है और एक शरीर का अकाश है, उसमें सारी सृष्टि रखी जा सकती है। विवेकानन्द जी जब अमरीका में बोले तो श्रूत्य पर ही बोले और उसमें ससार के सारे धर्मों का वर्णन किया। मेरा कहना यह है कि एक ऐसा विधेयक आना चाहिए, जिसमें हो कि अधार्मिक कुकृत्य न किए जायें।

दूसरी चीज, मान्यवर, मैं यह बताना चाहता हूं, जो महामहिम राष्ट्रपति जी ने प्रपने ग्रिभभाषण में कही है, क्योंकि समय कम है मेरे पास, मैं सक्षेप में इतना बताना चाहता हूं कि राजीव जी के समय में हमारे देश पर 25,000 करोड़ रुपए का कर्ज था, जो वी०पी० सिंह जी के समय

में 69,000 करोड़ रुपया हो गया श्रौर उसके बाद यही कर्जा चन्द्रशेखर जी की सरकार के समय में, हमारे उस समय के भूतपूर्व वित्त मन्नी यशवन्तु सिन्हा जी बैठ हैं, 79,000 करोड़ हो गया । क्योंकि परिस्थितियां ऐसी थीं, वह कर्ज बढ़ता गया। ग्राज कर्ज तो जरूर बढा है (व्यवधान)...

्रे श्री स्थप्रकाश मालवीय (उत्तर प्रदेश): उसमें भी ग्रापका समर्थन था।

श्री शिव प्रतत्प सिश्र : इसमें जी कर्ज था वह जरूर बढा है, लेकिन ग्रापके कर्ज बढ़ाने के साथ 25,000 करोड़ रुपए की ही विदेशी मद्रा हमारे पास थी, जिससे ग्रपने कर्जका ब्याज ग्रौर ग्रपनी म्रांतरिक स्थितियों को सुधारने की बात थी, बह नहीं हो[ं]सकती थीं। भ्राज हमारे पास ऐसी आर्थिक नीति है, जिसमें पांच बिलियन ग्रमरीकी डालर रिजर्व है, इतनी चीज जरुर हुई। इसमें हमारा निर्यात भी बढाया गया है 3.4 फीसदी।

तीशरी चीज, मान्यवर, समय कम है, मैं कृषि पर बताना चाहता हूं, श्राम विकास पर कुछ कहना चाहता हूं क्योंकि हमारा देश ग्रामीण ग्रौर कृषि प्रधान देश हैतो ग्रामीण विकास के लिए तीस हजार करोड़ रुपए का हमारी सरकार ने प्रावधान किया है, जो पहले कभी नहीं था। कृषि के लिए ग्रभी 10 फीसदी यरिया खाद का दाम घटा दिया गया है और पांच सौ करोड रूपए की कृषि के बुनियादी हांचे की प्रोन्नति के लिए प्रावधान किया गया है। जब से कांग्रेस सत्ता में ग्राई है, पंजाब में जो चुनाव हुग्रा, उसमें ग्राप देख रहे हैं कि वहां म्रातंकवाद ने एक मंत्री का रूप धारण करके ग्रात्म-समपर्ण किया है। नार्थ ईस्ट में जो चुनाव हुग्रा, उसका परि-णाम कांग्रेस के पक्ष में ग्राया। जम्मु-कश्मीर में ग्रातंकवाद जरुर है लेकिन हमारे पड़ोसी राष्ट्र से येतसिन जी ग्राए, जिनसे हमारा समझौता हुआ रुपए के विनिमय का, उसमे हमारा निर्यात बढ़ेगा, व्यापार बढ़ेगा ग्रौर हमःरी सुरक्षा व ग्रातंकवाद को रोकने में हम उससे सहायता मिलेगी।

भारत का जो समाज है, जम्हरियत में वह कई वर्गों में बंटा हुआ है। तो मैं यह बताना चाहता हं कि हरिजनों के उत्थान के लिए डा० ग्रेम्बेडकर फाउंडेशन की स्थापना की गई है, यह भी स्रभिभाषण में है। उसमें विश्वविद्यालय का, विदेशी छात्रवृत्ति का ग्रौर पुस्तकालयों के बनाने का, इन सवका प्रावधान है । पिछड़ी जातियों के लिए जो उच्चतम न्यायालय का फैसला हम्रा है, उसको सरकार रूपायन देते के लिए कटिबद्ध है। ग्रत्पसंख्यकों के लिए ग्रायोग बनाने के बारे में जो 1992 का अधिनियम है, वह पारित कर दिया गया है जिससे ग्रत्पसंख्यकों की सुरक्षा ग्रौर उनकी प्रगति हो सकेगी। ग्राप चुंकि बार बार कह रहे हैं कि समय नहीं है इसलिए मैं चाहता हूं कि इन सब चीजों को सरसरी निगाह से देखने के बाद महिलायें भी नहीं छुटी हैं। उनके लिए भी एक ऐसा कोष बनाया गया है जिससे कि वे ग्रगर कोई कार्य करना चाहे तो उनको ऋण मिल सके।

इन्हों शब्दों के साथ मैं राष्ट्रपति जी के ग्रभिभाषण का समर्थन करता हं ग्रौर ग्रापका धन्यवाद करता हं।

SHRI JAGMOHAN (Nominated): Mr. Vice-Chairman, Sir, thank you very much. While I thank the President for his Address. I would like to point out a few reservations and a few disappointments. Much has been said and I would not like to repeat what has already been said. But there is one notable omission which I find in this Address. What is the vision which as a nation we are entertaining? Where are we going? What type of broad framework do we have before us? What is our blueprint for the future? We have no indication of this in his Address. What is the type of civilisation we are going to build? Are we going to have a 311

consumerist society for a handful of people and a primitive society at the lower level? What type of tasavvur are we having? This is absolution absent. Unless a nation has a vision, it is bound to get into grief. There are inclinations, urges but there is no framework. So unless there is a broad framework and the subsequent decisions fit into that broad framework, well, the nation is not going to progress. We will be just moving in one direction, then, another direction, then, still another direction. So this is my first point which I wanted to submit. If time permits, I will elaborate upon it later on.

The second point is about a specific provision. As you know, Sir, the world is getting highly urbanised. This is the age of urbanisation. The cities are going to present problems for the future. In 1990 the world urban population was 2.4 billion. By 2000 A.D. it is going to be 3.2 billion. In another 25 years, there is going to be 5.5 billion urban population alone. Sixty-six per cent of the population is already living in the cities of the countries. In developing eight years' time we will have 71 per cent of the urban population living in the cities of the developing countries. After another 25 years, we will have 80 per cent of the population. What are we doing for them? Look at our own Indian cities. Today, the urban population of India is 210 million. And, in another ten years' time or rather eighty years' time, it will or 350 millions. That is, 100 millions more than the total population of the United States. It is equivalent to the total population of India in 1947. So, in our cities, we are going to face the problem of a population of 350 millions; the whole of the India of 1947 will be in our cities. What are we doing about it? There is no mention in the President's Address about this except for a peripheral reference to local bodies. There is no mention as to what our strategy is for dealing with this great problem of our cities. I have heard almost all the speeches and I found that hardly anyone, noone in fact, mentioned about this In India, we are going to problem. have twenty cities which are going to have a population of more than 10 millions and 600 cities which are going to have populations ranging from fifty thousands to five lakhs. What is our strategy with regard to this? This usual thing which I hear is urban versus rural. But this is not the problem. The very study shows that the urban population is increasing and the rural population is simultaneously increasing. This phenomenon is not as in the West where you are exchanging one type of misery with another type of misery. This is practically true in the most congested cities Delhi, Calcutta and so on, compared with the national average space. The space available in these cities is onefortieth of the national average space. I will give you one instance of Delhi. In Delhi, 77 per cent of the population now lives in sub-standard houses or slums or it squats where. Recently, we had riots Bombay. Very few people understand that these riots are not only due the communal tension but due to the social tension that is geenrated in the cities. They only get a channel, they only get a flash point, to their inner irritation. This inner irritation exists in Ahmedabad and gets a flash point and we are not understanding the problem. Now, you take the problem of AIDS. About 80 per cent of the people who come to the cities are single families or unstable persons who come to the cities. They visit undesisable areas go back to their villages and transmit disease to the villages. People are not understanding that this problem urbanisation is going to create a huge problem for the health of the nation. that it is going to lower the productivity of the nation totally. We do not understand this at all and that is why there is no mention of it in the President's Address.

Now, coming to structural adjustments, I am amazed that there is not even one study of the impact of the structural adjustments on our cities.

We have already two levels in cities: two levels of social life levels of culture, two levels of economy. And, the structural adjustments are going to compound that probem. You will have a very hi-tech, hi-informative society and a high percentage of offices are being linked with global economy with all types civilisation. And, 85 to 90 per cent of the people are in primitive existence. Is it the society we are going to build? Cities are the spiritual workshops of a nation. It is always said, "Show me your cities, I will tell you about the cultural aims of the people". I think if you see our cities today, you will know what type of culture we having what type of civilisation we are building. And it is linked with my first point because we have no vision for our future, we have no vision for our cities. I do not want to dwell on that further. There are many other points I would like to say.

The second thing which is equally pertinent and which is also missing from the President's Address is the administrative efficiency, productivity. Somebody was saying from this side, "You incurred more loans; we incurred which I do not want to go. The issue is more elementary. It is commonsense that if I take Rs. 100_ as loan and do not make Rs. 120 - or Rs. 130 out of it I am a fool, Therefore where is the productivity in the nation? Or, where is the capacity of the nation to invest Rs. 100 and make , Rs. 120 -? For the last three years I have been seeing. There is abosolutely no increase in productivity there is no increase in efficiency. So how are you going to pay back your man? How are you going to make the nation more efficient, more productive? Nobody is applying his mind. All our institutions are declining. You go any office; hardly anyone is working. The work culture does not exist and we are assuming, the money will come and somebody will pick it up. It may benefit 5 to 10 per cent of the people; it may give you some prosperity, some glitter but ultimately, nothing will happen. If you see the statistics, you will find that all our projects are delayed for no less than six months to three years. Even project which is supposed to have been implemented efficiently because it has an element of 300 per cent to 600 per cent cost escalation was not implemented in time. I have got all the data and if you see the figures, from 1950 to 1980, if you compare 30 years' data you will find that India's share in the world's gross domestic product was 2 per cent in 1950. After thirty years, it came down to one per cent, India's share in the developing countries' production was 14 per cent; it has come down to 5.7 per cent.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Mr. Jagmohan, excuse me. Your group was allotted ten minutes' time. You have already taken ten minutes. I will request you to conclude within two minutes.

SHRI JAGMOHAN: All right. I will conclude. In fact I would like to maintain discipline. Whatever you say I will follow

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): No it is all right.

SHRI JAGMOHAN: I have many $point_S$ but I will just complete this formulation and end and if you like, I can sit even before that.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): You conclude within two minutes.

SHRI JAGMOHAN. Because discipline is more important in my view rather than making a point which, in any case is hardly going to be resisted. This is the issue which I am going to make that no one is attending to the issue of how to make our administration more efficient more productive; how to raise productivity in our industries and how to make our institutions more vibrant and dynamic. No attention is being paid to it. So this is the other aspect which I

find totally missing from our President's Address.

Then there are other points relating to Bangladeshis and other things-As I have already pointed out, statistics show that a very large num. ber of people have come from that area. There is a human element involved in it. I would not like dwell upon it. But the fact remains that something constructive has to be done. I have studed the environmental problem of Bangladesh in a different context while lecturing in Canada and I found that there is a recognition of the fact that in the coming few years, Bangladesh will not be able to accommodate its population and we have to have some arrangement to ensure that this surplus population which is being affected by recurring famines, recurring droughts and recurring floods, does not come and compound our problem. Yamuna water is 4800 times it ferior to the permissible lever at Okhla and if our friends Bangladesh also come and squat in the river-bed of Yamuna, how much further pollution they are going create? My statistics show about there lakh Bangladeshis are squatting in the river-bed of Yamuna and they defectate early in the morning and the water flows. We all know about it and we go on talking about environment and all our seminars go talking about environment but the problems are daily getting comp_ ounded. Let us face the Since you have given me this much time, I will leave other points. Thank you.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Mr. S. S. Surjewala, You have been permitted ten minutes. Please try to conclude within time.

SHRI S. S. SURJEWALA (Haryana): Sir, I want to speak on the President's Address and I want to support the salient features mentioned in the President's Address. The President's Address is, in a nutshell,

the agenda of the Government. The opening para of the President's Address mentions the need of a united action of all the political parties, the individuals, the intellectuals in country, to save the country from disingegration on account of onslaught of the communal forces. headed by the BJP, the RSS other organisations, Mr. Vice Chairman, I think this is the most important part of the President's Address and I would like the Congress Gov. ernment which has presented this Adrress to take initiative together with other democratic and progressive parties for having a sort of united action in order to face the onslaught of the communal forces; otherwise, as is well known, the unity and integrity of the country will be threatened by the communal forces. welcome the step that the ment has taken to ban various communal organisations such as RSS and others. I would also like that a very effective action should be taken to see that their activities should not be allowed to continue and they should ruthlessly be curbed. Even th. ough these organisations have been curbed.

Mr. Vice-Chairman, also want to congratulate the Government on the steps taken to ban the BJP rally of the 25th February in Delhi. the fact, it was very obvious that intention of the BJP was not only to show its strength but to create again or to repeat the Ayodhya situa. tion in the National Capital A very, very serious danger had been averted and I think the Congress Party, the Government and our leader Narasimha Raoji deserve very rich congratulations for having taken that action and saving the country from a big disaster.

I would also like to congratulate the Government on the initiative taven in restoring almost total peace in Punjab I also want to congratuate Sardar Beant Singh, Chief Minister of Punjab, and all the robust people of Punjab, particularly its peasantry, who have, in fact, taken a great initiative in curbing the extremist activities in the State and putting an agriculturally very rich or an otherwise very forward State again on the rails of normal life.

I would also like to congratulate the Government for bringing forward the Panchayati Raj and Local Bodies (Amendment) Bill to decentralise power and to give more and more power to the rural and urban people for administering their affairs.

Mr. Vice Chairman through and through this House I would like to have an opportunity to talk about one thing which, I think has not found an elaboration in this Address. A mention has been made about an improvement in the Punjab situation. It has also been mentioned that the Government is going to take such other steps to resolve the problem of Punjab. Sir, most the problems of Punjab which are known as 'inter State problems' between Punjab and Haryana and if I only britfly mention, one important and major problem between these two States is resolving the River-water issue or the distribution of River-water between two States. I would like to state here that the Haryana province since its very inception has been a great victim in many inter-state matters and every time when the water issue has been reopened, the Punjab State has gained more. I would only like to make a brief mention of the history. When Punjab and Haryana Statehood, in 1965 the Punjab Government formed two Committees. One Committee was headed by their expert officers and it was known as the Food Committee. Another committee was headed by political people and was known as "Harvana Development Committee". The Food Committee distributed the surplus Ravi_Beas water between Punjab and Haryana and it gave Haryana 4.56 MAF of water out of 7 MAF

which was the total available water at that time. Again, Haryana Development Committee gave the bulk of this water to Haryana. On 24h April 1970 after Haryana was carved out the Government of India formed a committee of expert officers which gave Haryana 3.78 MAF of from this. In March 1973, Shri D. P. Dhar who was the then Chairman of the Planning Commission, was appointed to give a report on the river water matter and allocated 3.74 MAF of water Haryana, Finally, on 24th March. 1976, the Central Government gave an award which was known as the Indira Gandhi Award and under that Award 3.5 MAF of water was allocated to Haryana from the 7 MAF of water. On 31st December, 1981, a meeting of the three Chief Ministers was convened the Goyt of India attended by Pun. jab C. M. the other two being Chief Minister of Haryana and the Chie! Minister of Rajasthan. Shri Shiv Shanker, who was the then Law Minister was also present at Haryana Government I was also prtsent at that meeting. The river water issue was resolved very cably with the agreement of three Chief Ministers and Punjab was given 4.22 MAF of water. It was also given the right to use tht share of Rajasthan till such time that Rajasthan canal. makes its own Sardar Darbara who was Singh, Chief then Minister Puniab, issued a White Paper on the distribution of Beas-Ravi water commending it as a great achievement for the Puniab Government. the Akalis formed the Government in Punish, thinking that the political initiative should not go to the Congress Government or Sardar Darbara Singh, they again demanded that the water issue should be referred to a Supreme Court Judge. As is known to the country, late Shri Rajiv Gandhi entered into an agreement which is known as the Raily-Longowal Accord and under that Accord a tribunal was constituted consisting of three Judges, Mr. Justice V. B. Eradi of the Sup-

Thanks [Shri S. S. Surjewala] reme Court, Mr. Justice Ahmadi of the Gujarat High Court and Mr. Justice Mathew of the Kerala High Court. This was constituted on 12th April 1986. This Tribunal gave an aawrd at the end of 1987. Through that Award again the river water was distributed as demanded by the Akali Government. Punjab was given 5 MAF of water while Harvana given 3.83 MAF of water. As you are hearing in this House and outside, Mr. Vice-Chairman, it is almost a normal thing that the political parties of Panjab, particularly Akali Dal and generally all the political leaders, are again demanding that the river water issue between Haryana and Punjab should be reopened. After reopening the issue seven times and getting substantial share of water at the cost of Haryana this is again being demanded I would like to conclude saying that Harvana has already suffered a lot during the last 25 or 26 years of its existence. Sir, Haryana has spent crores of rupees on the construction of SYL Canal about which I have already mentioned in this House and I don't want to take more time of the House on that. The people of Haryana should be treated with sympathy. I would like that the Government of India should intervene in the matter and the Punjab Accord should be implemented in toto. The SYL Canal should be completed early as possible. Sir, the Central Government should give substantial assistance to Haryana to construct its own capital within its own territory. Of course, Chandigarh can go to Punjab. All the Hindi-speaking areas including Fazilka and Abohar can come to Haryana together with the Punjabi-speaking areas which fall in Punjab, they can be exchanged. This should be postponed for some time. These areas can be exchanged through some mechanism either by constituting a committee or by linguistic experts. I want that priority should be given to SYL Canal so that Haryana can get its share of water for the arid land. Sir, Haryana is the only State

which does not have its own capital.

It is a great injustice. We don't have any growth centre. We do not have any town and urban area where we can develop our culture, science, modern technology, etc. There is no big project in Haryana. For the last 26 years no large industry or big project has been installed in the State. Only one poject of the Rail Coach Industry was to be set up in Bhiwani but it was also shifted to Faridkot in Punjab under political pressure. I would like to request the Central Government to give whatever is due to Punjab. We will support that. The people of Punjab are our brothers. Punjab has done a commendable job. They should be congratulated. We are ready to support them. We have already given them support. But that should not be done at the cost of a neighbouring State. Sir, the people of Haryana are very backward. They should be taken care of. Some big projects should be installed in Haryana. I want that capital should be constructed and the SYL Canal should be completed immediately. Thank you.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Mr. Vizol, you have ten minutes. Try to conclude within ten minutes.

SHRI VIZOL (Nagaland): Sir, you havt given me only 10 minutes. I think, I will take more than 10 minutes. I have been waiting for long to speak for a few minutes. I thank you for giving me time to speak

During the discussion on the continuance of the Presidential proclamation in Jammu and Kashmir the Home Minister, while replying to a question, said, "There are a hundred groups of militants in Jammu and Kashmir, hence, to which group we talk to?"

It is gratifying to know that the Government is contemplating to have parleys with Kashmiri militants. We are also happy to know that the Centre has reached an 'Accord' with

the Bodo leaders in Assam. We hope, this 'Accord' will not misfire this time. We wish the accord all success. This House is well aware that this country has been beset with one problem after another. All these problems are mostly on our borders wih unfriendly neighbours We have terrorism in Punjab. We have militancy in Jammu and Kashmir. We have insurgency in the North-Eastern States. Some of these problems are as old as free India itself. We have got all these problems on our heads and vet we are quarrelling on petty, petty things among ourselves. We talk about our relations with Arab countries. talk about our relations with Russia, with America. But what about our relations with our immediate neighbours? We have all these problems all along our borders. How can we feel happy? How can we feel at peace in mind? I come from a tiny State in North-East, a border State, Nagaland. This State has been beset with this trouble since India became independent. When India became independent in the forties, para-military forces were deployed to contain insurgency in Nagaland. But they failed. So army had to be deployed to carry out counter-insurgency tions against the Nagaland insurgents resulting in serious fight between the Indian Army and the Nagaland insurgents which caused a whole lot of suffering to the people and they went to the jungles to take shelter there. The Naga elders from the rural areas, specially from the country-side started raising a hue and cry for immediate cessation of hostilities and holding a political dialogue between Government of India and the insurgents for a solution of the problem at political level. This intention of the elders in the Naga Peoples Convention was, however, abused, exploited and hijacked by the bureaucracy and talks were held by Government of India not with those who were fighting with India but with those who had no difference with India and a settlement for a separate State for Nagaland in the Indian Union was made behind the back of the insurgents in

year 1960. This settlement is a settlement by default. It has failed to bring the insurgents into the mainstream. They are now at large and are better equipped and have escalated their area of operation in other States in the North-East. These North-Eastern States have borders with Bangladesh in the west, Burma in the east and China in the north. These borders are highly volatile and are vulnerable and they will remain source of concern to the Centre. The borders of Punjab and Jammu and Kashmir are also sensitive and are near explosive. The Centre must not watch and wait for a miracle to happen. These are human problems requiring human approach for their solution. Now I will come back to Nagaland. In the year 1975 Nagaland was under President's rule and India was reeling under national emergency. Taking advantage of the national emergency measures the State Government under President's rule carried out a massive combing operation by Indian Army in Nagaland against Naga insurgents. And in the process, some insurgent leaders were flushed out and were herded to Shillong where they signed an infamous accord. known as the 'Shillong Accord' under duress. This Accord had to be signed in order to legitimise the Expatriate Settlement' made in a hush in 1960. Both these two settlements have failed to settle the insurgency problem in Nagaland because the so-called settlements were not made with the insurgents. It is because of this, the people of Nagaland today, irrespective of their political affiliations, are of one opinion that it is high time that this insurgency problem in Nagaland is resolved through a political dialogue, without preconditions, between Government of India and the militant leaders. And, for this purpose, the Centre is urged upon to lift the ban on a faction of the insurgents, NSCN in Nagaland. Besides this, would like to say, for the information of this House, how election in Nagaland was conducted in February last. I would like to highlight only a few points which will be enough for the [Shri Vizol]

hon. Members to form their own opinion about the way the recently concluded election in Nagaland was conducted. The whole process of election was rigged. Therefore, I lodged a complaint with the Chief Election Commissioner I quote:

"We feel it our bounden duty and a necessity to bring to the notice of the Election Commission the malpractices and the misdeeds of the Congress (I) in the recently concluded Eighth General Election to the Nagaland Assembly in the best interest of the nation and for immediate measures in the matter."

Further, in that letter, I had brought the various malpractices and misdeeds of the Congress (I) to the notice of the Election Commission. The ballot papers were printed at Nagaland Government Printing Press. After complete a of positing of ballot papers for all the constituencies, extra ballot papers were printed again on the excuse that a good number of ballot papers were printed wrongly. this system of manipulation, extra ballot papers were issued to the selecconstiuencies. The points are clear proof of this system of maloractices.

In 9-Kohima Town Assembly Constituency, it was noticed that used and unused ballot papers were of distinct, different colours. And I had written a complaint letter addressed to the Returning Officer with a copy to the Chief Mectoral Officer, Nagaland, demanding comparison of the used ballot papers with their counterfoils. This was refused. So, it becomes clear that duplicate ballot papers were used.

In 11-Northern Angami (II) Assembly Constituency, many ballot papers belonging to 58-Shamator-Chesoro Assembly Constituency were found. The distance between the two constituencies is about 360 kms. which is at least 10 hours' journey by rowl. It is a mystery as to how

the ballot papers already used for voting for the candidates in a faraway constituency could be found there. This is a mystery which could not be performed even by magic. In many constituencies. ballot were found in excess of the total number of the electorate. For example, in 49 Tamlu Assembly constituency, 368 ballot papers were found in excess of the total electorate. Dimapur II Assembly constituency. more than 4,000 ballot papers were found in excess of the votes polled. Many such cases can be furnished with facts and figures, if necessary.

THE VICE-CHATRMAN (SYED SIBTEY RAZI); Please try to conclude now.

SHRI VIZOL: The total electorate of 27-Makokchung Town Assembly constituency consists of only 4,774 voters with three polling stations only. As against the prescribed and scheduled time for commencing polling at 7-00 A.M. the agents of Shri S. C. Jamir, the Congress (I) candidate, hooded in Ninja uniforms, started firing with AK-47 rifles at 5-00 A.M. itself, As a result, the actual voters...

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Please conclude now. We do not have time.

SHRI VIZOL: As a result, the actual voters including the NPC candidate himself did not see the polling booths that day. However, polling was completed by 7 A.M. and the booths were closed at 10-00 A.M. itself! The same group went on the same day to Aolengden Assembly constituency and 25-Assembly constituency and captured many booths.

THE VICE-HAIRMAN (SYED SIBTEY RAZI): Please conclude. We do not have time.

SHRI VIZOL: In 44-constituency...

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): I have to call the the other speaker now. Please conclude.

SHRI VIZOL; I would like to have more time.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): I am sorry, I do not have that much time with me.

SHRI VIZOL: In 44-Pomching Assembly constituency, the Presiding Officer of 44/4 Polling Station, at Longzang village, Mr. A. Gogoi waas kidnapped by Congress(I) candidate, Mr. Kongam, and 800 votes were cast in the jungle hide-out. The matter has been duly reported to the Returning Officer. But nothing was done. About this the poor Presiding Officer has written this note to the Returning Officer, Mon, Nagaland like this:

"Subject: Report on 44/4 Long zang village primary school,

"Sir:

I have the honour to inform you that I was sent as Presiding Officer to 44/4, Longzang village primary school by the ADC, Mon.

Shri Kongyang Konyak, the candidate Congress (I) 44 A.C....,"

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Please conclude new.

SHRI VIZOL:

"with the help of his bodyguard and strong force of the village youths from Longza village came and took me and the ballot box and the ballot papers for 44/4 Polling Station at gun point and went to the jungle at night..."

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): You please conclude now.

SHRI VIZOL

"...At night, I was forced to keep quiet while they cast over eight hundred votes in "the jungle..."

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): You please conclude now. If am requesting you again and again. Please conclude.

SHRI VIZOL:

"Only one hundred ballot papers were taken to the Polling Station next morning..."

"The opposite party had made a compaint. But the Congress(I) candidate and his party started to fight with them and the Polling Station had been damaged..... Therefore, I reported the matter to the Returning Officer that the Polling Station had to be changed. That also was refused. So, there was no polling."

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): I am not permitting you now. Now, Mr. Rajni Ranjan Sahu I am sorry.

SHRI VIZOL: I am bringing this complaint to your notice. "I have made this complaint to you seeking your protection...He threatened my life..."

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): I give you one minute, Kindly conclude.

SHRI VIZOL: But this is important. I wish the other Members also should know something about this. This is important. In Nagaland, in an isolated place, this kind of treatment is meted out to us. How do we bear it? I have brought this matter for the information of the hon. Members here. This is happening. This is no election. We are leading our people to nowhere?

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Have you concluded or not?

SHRI VIZOL: This kind of election....

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Shri Rajni Ranjan Sahu.

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SHRI VIZOL: ... is a mockery of election.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI) Shri Rajni Ranjan Sahu.

श्री रजनी रंजन साहू : (बिहार) उपसभाध्यक्ष जी,...(व्यवधान)

SHRI VIZOL; And we...

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): I have called another Member. You have not cooperated with the Chair. I have called another name. Yes, Mr. Rajni Ranjan Sahu.

श्री रजनी रंजन लाह: उपसभाध्यक्ष जी, मैं संसद के समक्ष भारत के राष्ट्रपति जी के अभिभाषण के समर्थन के लिए खड़ा हुमा हूं। पिछले कई दिनों से राष्ट्-पति जी के अभिभाषण पर इस सदन में विचार-विमर्श हो रहा है। मैंने ग्रपने साथियों को सुना। ग्राज शिव प्रताप मिश्र जी ने बड़े विद्वतापूर्ण भाषण द्वारा, शलोकों से ग्रौर पूराण से उद्धृत कर ईश्वर के बारे में, उनके स्थान के बारे में तर्क सदन के समक्ष रखा, लेकिन मुझे ग्रफसोस है कि जिन्हें यह समझना चाहिए था, उस समय शायद एक-दो माननीय सदस्य भारतीय जनता पार्टी के उपस्थित थे। ग्रभी तीन-चार हैं, जो नहीं थे रिकार्ड देख लेंगे, तो उन्हें पता चल जाएगा।

वात यह है कि सोये हुए को जगाया जाता है, जमे हुए को नहीं जमाया जा सकता! यह सारी बात वह समझते हैं। दो रोज पूर्व सुषमा स्वराज जी का भाषण भी, उनके विचार भी वह गौर से सुनने का मौका मिला। एक अच्छे वकील की तरह एक कटघरे में खड़े भारतीय जनता पार्टी, विश्व हिंदू परिषद् की जमानतदारी के लिए वह दलील कर रही थी और ऐसा तम रहा था कि उनकी वमल में बैठे साथी, विष्णु कान्त शास्त्री जी उन्हें हौसला दिला-दिला कर कभी टेबल, कभी पीठ थप-थपा उनका हौसला बढ़ा रहे थे और अपने को मुजरिम समझ रहे थे। अगर खुन कर नहीं, तो दिल ही दिल

में जरूर समझ रहे थे कि जो ढांचा मिस्जद टूटा 6 दिसम्बर, को, वह कार्य निंदनीय हुम्रा और इसलिए इनके नेतामों ने मिस्जद का ढांचा टूटन के बाद यह कहा कि मिसेचीवियस एलिमेंट ने ऐसा काम किया है। कत्याण सिंह जी ने कहा कि ''म्रननोन मिसचीवियस एलीमेंट ने इसे तोड़ा।

मैं ग्रपने साथियों को बताना चाहता हं, जो सामने बैठे हैं कि उनकी दिल्ली की गद्दी पाने की है श्रौर होनी भी चाहिए, लेकिन जो रास्ता उन्होंने ग्रपनाया है, राम को माध्यम बना कर, मंदिर-मस्जिद की दीवार को उठा वह सत्ता में ग्रायें, दिल्ली की हथियाना चाहते हैं, यह माध्यम उनके लिए ठीक नहीं है, क्योंकि ग्रगर यही होता तो रथ यात्रा के बाद जिसमें जब वह चले थे, उनके नेता, तो उसके बाद जो चुनाव हुत्रा, उसमें ही राम उनको गद्दी दिला देते ग्रौर दिल्ली में उनका शासन होता। पर ऐसा नहीं हुआ। आज तक कभी ऐसा नहीं सूना गया है कि राम ने किसी को रोजगार भी दिलाया हो, या किसी भूखें को खाना भी दिलाया हो। यह सारी बातें काल्पनिक ढंग से चल रही हैं श्रौर सब लोग मानते हैं। लेकिन उसके लिये कुछ काम करना पड़ता है ऋौर एक सही माध्यम का इस्तेमाल करना पड़ता है । इस बात को इनके नेता खुद भी समझते हैं। इनके नेताओं में भी काफी मतभेद हैं। जो माडरेट, वे समझते हैं । जैसे वाजपेयी जी इस सदन के सदस्य थे तो मैं उनका भाषण सुना करताथा। उस सदन में भी कभी-कभी जाकर सूनने को मिला । उस ढांचे के टुटने के बाद वह खंद माय्स थे और मैं उन्हीं को उद्धत करना चाहुंगा जो उन्होंने 20 दिसम्बर को कहा:

"I would like to stand on the seashore or by the high mountains covered with snow, and mix with people who do not know me."

म्रात्म निरीक्षण के बाद उन्होंने यह भी महसूस किया कि.

"Often at times in crowded public meetings, I feel completely isolated." तो ऐसे जो इनके बीच में नेता है उनसे भी इनकों सलाह लेनी चाहिये। लेकिन मझे ऐसा लगता है कि ऐसे नेताओं की संख्या इनके बीच में नगण्य ग्रौर यह तोड़-फोड़ की नीति जो इनके माध्यम से ग्रार ०एस ०एस खेल रही थी. जिसके हाथ में बी०जे०पी0 एक खिलौना था, वह इन सब कामों को करवा रहा था । बड़े सही मौके पर हमारी सरकार ने भ्रार०एस०एस० पर, बंजरंग दल पर या बी॰एच॰पी॰ पर पाबन्दी लगाई। **प्रगर वी०एच०पी० पर पाबन्दी नहीं** लगाई जाती, ग्रार०एस०एस० पर पाबन्दी नहीं लगाई जाती तो 25 फरवरी की रैली फुलाप नहीं होती। उनकी तोड-फोड़ की नीति में ये पूनः ग्राजाते। पाबन्दी लगाना ग्रावश्यक था। उपसभाध्यक्ष महोदय, यदि 6 दिसम्बर पहले यह पाबन्दी लगा दी जाती तो शायद ग्राज का यह दिन हमें देखना नहीं पड़ता । अपने देश में और विदेशों में हिन्दुहतान का सिर नीचा नहीं होता **ग्रौर** हिन्दुस्तान की जो ख्याति रही है उस ख्याति में बट्टा नहीं लगता। इसीलिये शायद बहुत पूर्व स्व० जय प्रकाश जी ने भी कहा था, जिसको मैं उद्धत करना चातहा हं:

''जनसंघ में धर्म निरपेक्षता के दावों पर विक्वास नहीं किया जा सकता ग्रार०एस०एस० के तंत्र जब त≉ से ग्रपने संबंध नहीं तोड़ लेता। तरह म्रार०एस०एस० को भी सांस्कृतिक तब तक संगठन नहीं माना जा सकेगा जब तक किसी राजनीतिक दल का है ग्रौर परामर्शदाता बनी रहती उनकी लगाम अपने हाथ में रखती है।"

यह बात स्वर्गीय जय प्रकाश नारायण जी ने दिल्ली में 1968 में दूसरे सांप्रदा-यिक विरोधी सम्मेलन में कही थी और श्रार०एस०एस० पर पाबन्दी लगाने का ग्रनरोध किया था । इतनाही नहीं, प्रधान मंत्री श्री मोरारजी भतपूर्व देसाई ने भी 3 मार्च, 1979 में एक पत्न द्वारा चेतावनी दी थी, जिसे मैं उद्धत करता हूं,

"कुछ मिल्लों ने यह शिकायत बराबर की है कि अगर०एस०एस० सरकार का नेतृत्व हथियाना चाहता है। अन्य राजनीतिक पार्टियों की तरह राजनीति में ग्रपना प्रभाव बढ़ाने की ग्राजादी है। वह ऐसा कर भी रहा है। मुझे श्रापत्ति सिर्फ इस बात पर है कि भ्रार॰ एस०एस० यह सब कुछ सांस्कृतिक संगठन होने का संवाग रच रही है । मैंने ग्रार०एस०एस० केनेताग्री को सलाह दी है कि वे या ती समान धर्मी ग्रन्य संगठनों समा जायें या फिर संघ को जनता पार्टी के सबंध हो जाने चाहियें। मैंने स्रार०एस०एस० के हिन्दू राष्ट्र की सदैव भत्सीना की है. क्योंकि यह खतरनाक विचाराधारा संयुक्त राज्य के, राष्ट्र भ्रौर हमारे के विरुद्ध है। ग्रादर्श

उपसभाध्यक्ष महोदय, मैं इसके बाद सिर्फ इतना ही नहीं, उन्होंने कहा कि,

''जनतन्न में हर संगठन को श्रपनी विचारा-धारा ग्रौर दर्शन का प्रचार का होता है । यही जनतंत्र का है। फिर भी जब ग्रार० एस०एस० राजनीति पर हावी होना तो हमें सतर्क होना पडेगा, क्योंकि कहीं इनका दर्शन या इनकी ुके राष्ट्रवाद विचाराधारा भारत के ब्राधारभूत दर्शन को ही खोखला न कर दे।"

उन्होंने उस वक्त ही इस बात की चेतावनी दी थी । हमारी सरकार ग्रगर 6 दिसम्बर के पूर्व इनके इतिहास को देखती और पाबन्दी लगादी होती तो यह सब हमें; भ्राज भूगतना नहीं पड़ता इस तरह भा०ज०पा० को ग्रपते इस [श्री रंजानी सःह]

हिन्दू स्वरूप को बदलना होगा और पूर्णते: धर्म निर्देक्ष होना पड़ेगा ग्रौर **धगर** वह ऐसा नहीं करतो तो उसे राजनीति से ग्रलग हो जाना चाहिये। इस तरह सरकार का प्रतिबंध एक मनासित्र ग्रीर समझदारी का कदम हैं। धर्मनिरपेक्ष होने का दावा करने बाली इस संस्था को चाहिये वह ग्रपनी इन संकुचित प्रवृत्तियों के घेरे से ऊपर उठे । महोदय, मैं पुनः २ ग्रगस्त, 1979 के इंडियन एक्सब्रेस में छपे वाजोपी जी के एक लेख को उद्धत रहा हू जिसमें उन्होंने कहा था कि, "सामाजिक एवं सांस्कृतिक संगठन होत का दावा करने वाले ग्रार०एस० एस० को यह सात्रित करने का ग्रधिक प्रयास करना चाहिये कि वह कोई राज-नीतिक भूमिका ग्रदा नहीं करना चाहता। महोदय, यह तो इन्हों के नेताओं द्वारा कही गयी बातों को मैं इनके समक्ष रखना चाहता हूं । महोदय,ग्रगर 1947 से लेकर ग्राज तक का यदि हम इनका इतिहास देखें तो आर अएस अएस का सांप्रदायिक स्वरूत हमारे सामने ग्रा जाता है ू। हिन्दू राष्ट्र का मुखौटा पहन कर दिल्ली की गद्दी को 1947 से हो लेने के लिथे ये लोग प्रयत्नशील हैं, लेकिन उन्हें म्राज तक सफलता नहीं मिली । 1947 के दिसम्बर माह में दिल्ली के रामलीला मदान में आर॰ एस॰एस॰ के सरतंव चालक गोलवलकर जी ने अपने भाषम में स्वयंसेवकों को दिल्ली की सता संभालने के लिये म्राव्हात किया था म्रीत उसी के बाद महारमा गांधी जी हत्या हुई। महोदया भारत की जनता की सूत्रबुत से आज तक इनका प्रयास असकल रहा है स्रौर देश में कोई न कोई ऐसा नेता होता रहा जिस पर कि जनता का विश्वास रहा और इनके इरादे सिफल होते रहे हैं । उपाध्यक्ष महोदय, इस देश की ग्राजादी की बनियाद सर्वधर्म समभाव को ब्राधारशीला पर टिकी हुई है । इसलिये सभी धर्मों की समान प्रतिष्ठा हो ऐसा संकत्प हम सब लोगों है जिसे कि हमें निभाना ने लिया होगा । भारतीय जनता पार्टी को

एक राजनीतिक पार्टी होने के नाते ग्रारुएस०एस० के नापाक इरादों से बचना चाहिये । इसीलिये राष्ट्रपति जी ने ग्रपने ग्रभिभाषण के प्रथम पराग्राफ में इस बात का जिक्र किया है। उपाध्यक्ष महोदय, मुझे इस बात का अफसोस है कि ऐसे मौके पर जबकि देश को एक रखने की समस्या हमारे सामने खड़ी है ग्रौर प्रधान मंत्री श्री नरसिंह राव जी एकजुट होकर, सब लोगों को लेकर, देश के सभी नतान्त्रों के विचार लेकर, देश को एकजुट करने में लगे हुये हैं, उसी अवसर पर भारतीय जनता पार्टी के लोगों ने राष्ट्रपति के ग्रभिभाषण का बहिष्कार किया । उन्हें इस बात का ब्रात्म-निरीक्षण करना चाहिये कि जब देश को एकता ग्रीर श्रखंडता की **ग्रावश्यकता है ग्रीर जिन मुहों को** राष्ट्रपति जी ने ग्रपने ग्रभिभाषण में इंगित भी किया है, उन सभो बातों पर उन्हें विचार करना चाहिये।

उपाध्यक्ष महोदय, राष्ट्रपति जी ने सरकार की ग्रनगिनत उपलब्धियां रखी हैं, मैं उन उपजब्धियों को दोहराना नेहीं चाहता हूं। पिछले दो साल में हमारी पार्टी की जो उपलब्धियां रही हैं, पंचायत बिल से लेकर पूर्वोत्तर राज्यों में चुनाव कराने से लेकर पंजाब की समस्यात्रीं के समाधान को बताते हये राष्ट्रपति जी ने सारे कार्यों को ग्रंपने ग्रभिभाषण में रखा है ग्रौर इसी के फलस्वरूप जान मेजर ग्रौर विदेश के जितन राजनीतिक नता भारत ग्राये, उन सभी ने इस बात का जिक्र किया है, उन्होंने जो महसूस किया है और जो अखबारों नें आया है, उसे मैं उद्धत करना चाहुगा।

उपतमाध्यम (श्री सैयद सिक्ते रंती): कृपया कोट मंत करें, समय कन है।

श्री रजनी रंजन सःहू: मैं इसे एक म्रखबार से कोट कर रहा हूं।

"The British Premier, Mr. John Major, expressed confidence in India's economic liberalisation. 'Reforms always affect entrenched interests and, so, take time to implement."

4.00 P.M.

"For me unidirection of reforms is more important than its pace and there can be a little doubt about India's commitment here."

तो ऐसा विदेश हैंसे श्राये हुये राज-नेता ने भी हमारे बारे में कहा है, जिनमें सारी बातें श्रा जाती है। जो हमारी उपलब्धिया है, उसका उन्होंने इसमें जिक किया है।

उपसभाध्यक्ष महोदय, "हिंदुन्स्तान टाइम्स के एडीटोरियल में भी कहा गया है, इसको मैं कोट करता हूं

"The growing interest of the industrialised nations in the country $i_{\rm S}$ evident from the recent visits of their leaders."

जपाध्यक्ष महोदय, मैं बिहार से आता हूं और कांसिल आफ स्टेट का सदस्य होने के नाते बिहार के बारे में एक लाइन में अपनी बात जरूर कहना चाहुंगा कि आज बिहार की स्थिति, आथिक स्थिति बड़ी गंभीर है, ऐसे समय में मेरा भारत सरकार से आपके माध्यम से अनुरोध है कि विहार की जो भी आथिक रकम देय है, उसका भुगतान किया जाय ताकि बिहार की सरकार और बिहार की जनता को राहत मिल सके। इसके लिये में इस सदन के माध्यम से अनुरोध करता है। धन्यवाद।

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Shri Kamal Morarka. Your party has 8 minutes.

SHRI KAMAL MORARKA (Rajasthan): Sir, I wish to confine myself only to one aspect of the entire President's Address. I feel that is the central point which is engaging the attention of the country consciously or sub-conciously, and that is the polity that is being developed in the the country with the events of 6th December. Sir, I do not want to go into the event for paucity of time. It has been discussed before in this House, but I say with a lot of anguish that after the event, in the

last three months the kind of tone tenor that is being adopted a very very serious foreboding the future of this country. I say that with all seriousness. I stay in Bombay. What has happened in Bombay in January, if I recount it in this House, I am sure people will be shocked beyond belief. A lot been printed in newspapers. I not want to go into the details of these incidents. But suffice it to say, for a person like me who was born at the dawn of independence have taken a lot of things for granted. We have grown up in free India. Democracy is a way of life which we have accepted from birth. For a person like me, the issue today is of secularism or communalism. issue is of the rule of law or vandalism. A civilized India or a barabaric India, that is the central facing us today. In a political process different parties have different views. The BJP is accusing Congress of being communal, accused the Janata Dal and us of being pro-minorities. We have accusing them of a particular of thinking. But after 6th December all that has changed. The issue today is not of communalism. is not just a communal party in my opinion. It is anti-Constitution. What the BJP is trying to do today is to demolish the entire structure has been built ever since the dawn of independence. I think the Parliament both Houses of Parliament and the people in general must start debating this point.

Sir, I do not support the steps taken by the Government immediately after 6th December. We have held the Government guility of inaction before 6th December and of over-action and wrong type of action after 6th December. For instance, dismissal of the three Governments, other than Uttar Pradesh; we see no logic in doing it. Banning of organisations; when democracy is in full play, unless there is an emergency, think

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banning of organisations is impracticable. All that we have opposed, But that is not the issue. We know that Leader of Opposition in Sabha enjoys a Cabinet Minister's status. There were a lot of objections when he was arrested. We ourselves thought that, probably, when Parliament is in session, he should been allowed to attend it. But what happens in the mean time? On the 7th December, people who are defensive about what has happened because of this turn of events, when these leaders are releasd from th jail. entire atmosphere is changed, entire tone is changed; they adopt a militant tone.

Sir, enlightenment is difficult. go into darkness is very easy; ignorance is very easy. I am one those who believe that our freedom struggle threw up the greatest leaders that any part of the could be proud of. I believe that our Constitution as adopted in 1950, is one of the most enlightened inconrtovertible documents that could be produced in any part of the world. Over the last 45 years have had a lot of difficulties. We have amended the Constitution. We are trying to make it work. But, Sir, I would plead that what India is doing is one of the most fantastic adventures in world history: We are trying a peaceful socio-economic transformation of one-sixths of the world's population by the democratic process. Nowhere else in the world can anybody claim to be doing even a part of this experiment. The only other country is China, and they do not have a democratic process. In all the developing countries, from Iran South Asia democracy has been extinguished. India is a country where democracy has been in its full play. Every five years and, recently fortunately, every two, three years there have been Lok Sabha electionsfree and fair elections. I have no objection if the BJP as a political party, wants to try to come to power. After all, they are in the political process:

one day they want to come to power. I have no grievance about that. But what they are doing now is to take the country backwards—into darkness. What they are today trying to tell us is that some part of our population are lesser Indians than the rest of us.

Sir, I am Hindu; I am proud to be a Hindu. But after 6th December—mark my words—when I meet people from another community, specially a Muslim friend of mine I have to hang my head down. I have to admit before him that some of my brethren have done him wrong.

Sir, what are the issues that are being raised every day by them? They are petty issues—what call, appearement of minorities. Their entire tone is, the minorities have had it too good in this country; the Constitution is for the majority. they have got it all wrong. The Constitution as a document, is only meant to protect the minority. The majority elects Parliament, Why. do we need Constitution? We don't need a Constitution: normal rules are enough. But the Constitution is meant purpose; it is to precisely for this protect those who are not in a majority.

Parliament, even by unanimity, can pass a law. An aggrieved citizen can go to the Supreme Court, and the Supreme Court can strike it down. The majority will can, unanimously, pass a law and still it can be struck down. That is enlightenment. The Constitution-makers have kept a provision that when a minority is sought to be trampled upon by the majority, the Court will protect them. The Constitution, as a document, must protect a minority.

Today I hear, why should the minorities be pampered? I do not understand. It is the minorities which have to be protected in any civilized society, whether it is the Blacks in America, a religious minority or a

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easte minority or tribals. I put to them: If their thesis is correct. that this structure was a disputed structure, the courts took too much nme and so we went and took control of it-by this doctrine, case of a disputed property 200 people can enter a house and say, "The court is taking too much time and we are taking possession." And then if somebody tries to intervene, their logic is, "No no, we are something wrong, let's take a vote."

Now, Sir I don't understand it. You cannot decide properly disputes by a vote. The voting process is meant to elect a Government. Having put Government into place, the process comes again when its term ends or when the Government loses majority in Parliament. Every issue cannot be put to the people. This is a very dangerous doctrine. If we go by their thesis that the majority must have its own way, why on a religious majority only and why not on economic majority? Why should not the slum-dwellers of Delhi be allowed to enter others' houses and say that they belong to them? Why should not all the jhuggi/jhonpriwallahs say, "Let's take a vote whether all these housing colonies should belong to us or not?"

Are we living in a civilized society? That is the issue today. The issue is not of communalism, the issue is not of fundamentalism. Those issues are behind us, those issues are prior 6th December. After 6th December 1992 the issue is whether we are going to run this socio-economic process, which we have adopted in 1947, this system or we are to bring about some basic changes in which democratic process itself is extinguished. That is the issue. I do not understand this. They are very senior leaders. I have great personal respect not only for their competence but for their integrity. I may agree with them but I have great respect for them.

But, Sir, something has gone wrong. And what has gone wrong? A very

simple thing is that they see power coming. There is religious frenzy. It is like holding a plebescite in Kashmir. I put it to them; Are they prepared to agree that there should be a plebescite in Kashmir? Why not? If people's will is going to determine everything why do we not allow a plebescite in Kashmir? Why not? If people's will is going to dtermine everything, why do we not allow a plebescite in Kashmir? No, because they know that a plebescite in Kashmir cannot be a free and fair plebes-The entire atmosphere is charged with religion. So, the issue will be obfuscated. So the same thing applies to them. What they done is that they have created an artificial frenzy and showed the muscle of the majority to trample upon the minority, and they want a vote to be taken.

I belong to a party which has opposed this Government on its economic policies. It is they who supported this Government. When we said that our ethos of 45 years should not be extinguished by notifications, and if Jawaharlal Nehru and Indira Gandhi had taken so much time to build an economic structure, not to demolish it by notifications, they did not listen to us. Why? Because the party of the Leader of the Opposition and the Congress both the parties bined together, have about 400 people in the Lok Sabha. Mr. Advani said, "This is the best Prime Minister the country has ever had" supported the economic policies. When they were supporting them, they were basking in the glory of the support of the Opposition party.

Sir, I put it to you and I put it to this House that 4,000 years of holosophy and culture cannot be wiped out by all of us who are pigmies in this process. What we are seeking to do is to convert Indian culture and history into a strait-jacket which is envisaged by a few of us. It is not possible.

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There is substance in some of the things they say. Only their inferences are wrong. For instance, they say that India is secular because it is predominently Hindu. They correct. Because 85 per cent of the Indian population is Hindu and cause Hindu tradition talks of religious tolerance, you are able to have this polity. So, what is wrong with Why are we developing an inferiority complex today? Why do we I am proud of it. to change it? Eighty-five per cent of our population-largely illiterate, in poverty suffering privations, and yet wants live in dignity and allow others dignity. Ţ think this live in they proud thing. But. is that 85 per say today us are allowing the rest cent ٥f of the 15 per cent to live here. That is not true. India was never a Hindu country. India was India. If at all they want to use a word they must use "Sanatan Dharm." The meaning of "Sanatan Dharm" is what is perpetual what is true for times to come. The Hindu philosophy is one philosophy where there is not one book, not one gugu, not one final authority. I am a Hindu, I can Hinduism. never be expelled from The Shankaracharya cannot expel me. Nobody can expel me. Ashok Singhal certainly cannot.

Sir I do not understand this. Vedas are there. The Upnishads are The Bhagawadgita is there. The Rama-The Bhagawat is there. yan is there. The Mahabharat there. We have got a treasure-house of wisdom in the Hindu pantheon. Today I find that somebody has got an organisation, got it registered under the Societies Act, and he wants that he has the last us to believe word on interpretation of Hinduism. This is not acceptable. They may not agree with me today.

If their only aim is to win elections, they already had governments in four electoral States. In the

somebodi wins and somebody else loses, but they will never be able to change the ethos of the Hindu mind. Aurangzeb ruled here. It is history. Aurangzeb did not tolterate the way of worship by the Hindus and their religion. In spite of that, he could not convert the Hindus to anti-Muslim. What Aurangzeb could not do in 60 years, I am sure the RRS and the VHP cannot do. trying to convert the Hindu mind and make India a Hindu version of Pakistan. It is not possible. Then they are barking up the wrong tree. The very things they want to do, they keep on denying. Mr. Advani will say in a press conference that India can never become a Hindu version Pakistan. Why does he say so? says so because that is the ethos of their movement. They want make India into a Hindu They are trying to say this was always a Hindu Rashtra. Then they say the Indian Muslims should call themselves Muhammadi Hindus. I don't understand this. If they have got such a large heart that they are prepared to agree that Muslims here are also part of the same ethos, then what is the fight about? The RSS savs wants to unify the Hindus. 85 per cent of the population is Hindu. Ιf they can really unite the 85 cent, then all the 100 per cent will get unified. I don't understand against whom they want to unify the Hindus. If you want to unify all the countrymen against a foreign aggressor, I can understand that, but the moment you say you want to unify the Hindus, it means against those who not Hindus. They may go on saying they are not anti-Muslim but every step of theirs leads you only to that... I am sorry Sushma Swaraj Ji is not here today. Day before vesterday she spoke very well. But see how mental attitude comes out. She said: "We are proud of our heritage: are proud of our culture. We do not have a culture where a King imprisions his father. We do not have a culture where the King kills his broter to get to the throne." There she

was referring to Aurangzeb. But Ashoka was not on her consciousness. He killed hundred of his brothers to get to the throne. Was he part of the culture or not?

Sir, we are not educating masses today. We are de-educating them. For 4,000 years they themsel ves have got a natural feel. Those who do not speak in Parliament and those who are not articulate, they understand that the ethos Hinduism is to live and let live. That cannot change. I do not understand what is the big change after December, Till 6th December, Narasimha Rao was the best Prime Minister the country ever had. And after 7th December, they say, his Government must go and elections must be held. I do not understand transformation. this Thev grounds to feel that suddenly Hindu inferiority complex has awakened successfully by them and they will be able to garner the Hindu votes. This is not correct. We are doing a lasting damage to country. Posterity will never forgive us. I do not grudge their coming to power. Many of them are very competent people. Let them rule in the States and let them rule at the Centre if the peiple elect them, but let them not destroy the heritage of this country for which the people suffered imprisonment and shed blood. It is my earnest request them that the BJP as a political party must revise its stand and to undo the damage that had done on 6th December. If they are serious about solving the problem, the ball is in their court. They must open a dialogue with the Muslims community and heal their wounds. If they want to show patriotism, it is their patriotism which is on test. They cannot say that a Muslim in India has to prove his patriotism. I mention this with anguism. Mr. Satish Pradhan is not here. In Bombay, the statements made by the Shiv Sena Chief uncivilised. He told the Time magazine that the Muslims have to be kic-

ked out of this country. The next day he clarified by saying that he not say that. What he meant that Pakistanis and Bangladeshis and also those who help them must So, his carification is not much of a clarification. But in this he has given He feels Muslims have no place in this country. Then adds that those who are patriotic can stay. Now, who is going to give certificate of patriotism? We are living in a civilised country. If anybody anything anti-national, there nough laws. Please book rouge an F.I.R., try him in the courts whether he is a Muslim or a Hindu. You cannot decide suddenly about patriotism. saying because somebody was seen clapping at cricket match for a Pakistani, circket player, his patriotism is in doubt, if he is a Muslim. If I say Imran Khan is a good bowler, my patriotism is not in doubt, since I am But if a Muslim claps for Khan, immediately eye-brows are raised, why was he clapping for Pakistani bowler. Can there be any. thing more petty? This is not childish; this is churlish. You cannot talk like this.

Then they say Namaz was held on the streets and on loudspeakers and they occupied the roads. a counter, in Bombay, Maha Arti was started. We all talk of religion. Islam, there is a concept of collective prayer on Friday; in Christianity there is a concept of collective prayer on Sunday. In Hinduism there is such concept. They gather as a crowd front of a small Ganesh Mandir. And just to carry on the Arti for three hours, they sing Arti of all the gods. This is blasphemy. What they trying to tell us about religion? They want to create a law and order situation. They want to make normal Hindu feel, "Look here, Muslims have had it too good. You better come with us." Sir, there is an air of terror in them. After the 6th December, I see a normal Hindu is not able to speak up, he is not

[Shri Kamal Morarka]

to say what they are saying is wrong. My concept is, Hindu religion, Hindu philosophy is tolerant. Sir, I will just end by saying what their concept is. Their concept is, "We believe in Hinduism. The Hindu religion is very catholic in its spirit. We are very tolerant. If you don't agree with us, we will beat you up." Thank you, Sir.

श्री संघ ित्रय गोतम (उत्तर प्रदेश) : उपसभापित महोदय, माननीय मोरारका जी ने ऐसा गंभीर मुद्दा उठाया है जिस पर सदन में चर्चा होनी चाहिये, चर्चा की श्रावश्यकता है। समय बहुत थोड़ा है।

महोदय, राष्ट्रपति का ग्रीभभाषण इस बात का प्रतीक होता है कि केन्द्रीय सरकार नें राष्ट्र की बहुमुखी समस्यास्रों के समाधान के लिए क्या-क्या कदम उसकी क्या उपलब्धियां रहीं उठावे. ग्रीर ग्राज की ज्वलंत समस्याग्री के समाधान के लिथे सरकार क्या करना चाहती है । मुझे अकसोस है, मैं खेद व्यक्त करता हूँ कि जो देश की मुख्य हैं उनके समाधान के लिये राष्ट्रपति जी के अभिभाषण में कोई संकेत नहीं है। माननीय मोरारका जी ने जिस बात का जिक्र किया वह तो ग्रनेक भंयकर समस्यात्रों में से एक समस्या है। इस देश की सबसे बड़ी समस्या है बढ़ती हुई ग्राबादी। इनके म्राकड़ों को देखें या दूरदर्शन को, ्टी. वी. को देखें ?(व्यवधान)

Please don't interrupt me. I have listened to you patiently, I want the attention of the House also.

तो मैं निवेदन कर रहा था कि हम दूरदर्शन को सही माने या प्रांकड़ों को सही माने या प्रांकड़ों को सही माने या प्रांकड़ों को सही माने ? कहा गया कि प्रांवादी पर रोक बनी रहे, इसके प्रयास करेंगे। जब सुबह से शाम तक टी.वी. खोलते हैं तो शुरू में एक मीटर जनगणना का दिखाई देता है जिसकी सुई बड़ी तेज घूगती हुई दिखाई देती है। सालों से न इस सुई की रफ्तार बन्द हुई, न कम हुई, रफ्तार बढ़ती ही जा रही

है । इन कांग्रेस के लोगों ने व**क्**तव्य दिया कि दो या तीन बच्चे से ज्यादा जिसके पास होंगे वह विधान सभा का या पार्लियामेंट का टिकट नहीं पा सकेगा 🕍। स्राज जरूरत इस बात 🚮 है कि 🖟 एक से ज्यादा बच्चा जिसका होगा उस को कोटा, लाइसेंस, परमिट, एजेंसी, मकान, दुकान, जमीन, नौकरी, एम.पी., एम.एल.ए. की टिकट पाने का श्रधिकार नहीं होगा तो इस देश की जनसंख्या रूकेगी, दया इस इच्छा शक्ति का प्रदर्शन इस सरकार ने किया? इसके बिना इस देश की जनसंख्या कम नहीं हो सकेगी ग्रौर यह बहुत बड़ी समस्या है ।

दूसरी समस्या, मान्यवर, समस्या है । इस ऋाधिक समस्या को कैसे सुलझायेंगे, कैसे उत्पादन बढ़ायेंगे ग्रौर कैसे रोजगार देंगे, इस ग्रभिभाषण में इसका जिक्र बिलकुल नहीं है। इस म्रभिभाषण में एक उल्लेख हम्रा, कितना धोखा दिया इस देश को, यह कहा हैं कि 1992-93 में हम लघु उद्योगों के माध्यम से 1.66,400 रुपये उत्पदिन पैदा करेंगे ग्रौर इससे 1 करोड 29 लाख लोगों को रोजगार मिलेगा । लेकिन यह नहीं बताया कि कितना उत्पादन हुम्रा स्थीर कितने लोगों को रोजगार मिला ग्रौर ग्रागे के लिए **म्राप कितन लघु उद्योग स्थापित करना** चाहते हैं ग्रौर उनके माध्यम [से कितने बेरोजगारों को रोजगार देना चाहते हैं जिनकी संख्या तेजी से बढ़ती जा रही हैं । इसका लेशमात्र भी संकेत राष्ट्रपति के स्रभिभाषण में नहीं है।

मान्यवर, तीसरी समस्या इस देश के प्रदूषण की है । अभी थोड़ा सा जगमोहन जी ने कहा । प्रदूषण पानी का है, प्रदूषण हवा का, भोर का प्रदूषण और आबादी का प्रदूषण । जहां पर दस मंजिले और 24 मंजिले ऊंचे मकान इस दिल्ली में, जिन्हें हम पोश कालोनीज कहते है, नजर आते है, उन्हों के नीचे हजारों झुगी झोंपड़ियां पड़ी हुई हैं जहां न टट्टीघर है, न पेशाबघर है । झोंपड़ियों में रहन वाले वह लोग सड़कों

पर टट्टी करते हैं, पेशाब करते हैं, मैला डालते हैं, बदबू थ्रा रही है, प्रदूषण बढ़ रहा है। श्राखिर ये लोग कहां से श्राते हैं? ये गांव से पलायन कर रहे हैं क्योंकि वहां पर काम नहीं है और सुरक्षा नहीं है। क्या सरकार ने इस प्रदूषण को रोकने की, शहरों में श्राबादी को रोकने के लिये कोई ऐसा कदम उठाने की बात कही कि गांव में लोगों को रोजगार मिलेगा। कतई इस बात का जिक श्रिभभाषण में नहीं है।

दूसरी समस्या है देश की एकता ग्रौर ग्रखंडता की । मुझे ग्राज खेद है हमारे सभी भाइयों ने व कांग्रेस के लोगों ने या तो बी.जे.पी. पर ग्रारोप लगाये या इन्होंने अपने इतिहास को दोहराया ग्रौर हमारे जो विपक्ष के सदस्य बैठे हुये हैं, मोरारका भाई जी ग्राप विद्वान साथी हैं मैं बड़े गौर से आपको सुनता हूं, ग्राप सब ने भारतीय जनता पार्टी पर ग्रारोप लगाये। मैं यह कहना चाहता हूं कि इस देश के ग्रन्दर ग्राज कितनी सारी समस्यायें हैं इनकी जननी यह कांग्रेस पार्टी है। मैं स्राजादी से पहले की देश की एकता ग्रौर श्रखंडता की बात कहता हूं। इन लोगों ने कहा था देश के टुकड़े नहीं होंगे। महात्मा गांधी के माने कांग्रेस और कांग्रेस के माने महात्मा गांधी । गांधी जी नेकहा था कि मेरे जीते जी पाकस्तिान नहीं बनेगा श्रौर पाकिस्तान बनेगा तो मेरी लाश पर बनेगा । मुझे खेद है कि पाकिस्तान बना ग्रौर देश के टुकड़े हुये। गांधी जी जिंदा रहे । इस देश की एकता को भंग करने वाले ये कांग्रेस के लोग हैं। ये हैं देश को तोड़ने वाले।

इसके बाद कांग्रस के लोग इस
देश में कभी काम के नाम पर और
कभी प्रोग्राम के नाम पर पब्लिक के
बीच में नहीं गये। सन् 1952 में
श्राजादी के नाम पर इन्होंने मलाई
खाई श्रीर चुनाव जीत कर श्राये।
1957 में गांधी जी के नाम पर चनाव
जीत कर श्राये श्रीर 1962 में नहरू

जी के हाथ मजबूत करने के नाम पर जीत कर आये । 1967 में जब कुछ नहीं रहा तो संविधान को इन्होंने तोड़ा। संविधान को तोड़ने वाले ये लोग हैं । **राजनी**ति में <mark>ग्रस्थिरता पैदा</mark> करने वाले ये लोग हैं। बड़ पैमाने पर कांग्रेस के श्रन्दर दल बदल हुग्रा । यह 1967 हुआ। कांग्रेस के लोगों ने 9 राज्यों ने दल बदल करके ग्रपनी सरकार बनाई । इन्होंने देश में दल बदल ग्रारम्भ किया व कराया जिसकी वजह से राज-में नैतिकता का पतन हुन्रा। राजनीति में ग्रस्थिरता पैदा हुई । सन् 1973 के ग्रन्दर जो इनके राष्ट्रपति पद के लिये उम्मीदवार थे श्री संजीवा रेड्डी, जिनका इन्होंने राष्ट्रपति पद के नामीनेशन कराया उन्हीं को हरा दिया । इन्होंने पार्टी श्रनुशासन को तोड़ा । ग्रन्तरात्मा की श्रावाज पर श्री वीव्बी० गिरि साहब को मतदान करने के लिये कहा।ये वही लोग हैं जिन्होंने इस देश के श्रनुशासन को तोडा। इन्होंने संविधान को तोडा । पार्लियामेंट की शियाद पांच साल की होती है। 1967 के बाद 1972 में चुनाव लोंक सभा के होने थे लेकिन इन्होंने 1971 में लोक सभा को भंग करके चुनाव कराये । इस तरह से कांग्रेस के लोगों ने सविधान को तोड़ा।येहैंदोषी । इसके बाद इन्होंने देश में इमरजेंसी लगाई । इस देश के ग्रन्दर लोकतंत्र को तोडा । इस देश के अन्दर सिन्यो-रिटी के भ्राधार पर जजों की नियुक्ति की परम्परा को तोड़ा । सुप्रीम कोर्ट में सीनियर न्यायाधीश थे उनको मूपरसीड जस्टिस रे को चीफ जस्टि**स** वनाकर सुप्रीम कोर्ट की ग्रवमानना इन ने की । ये हैं वे लोग जिन्होंने राष्ट्र के संबिधान की ग्रवमानना की । याज जो राष्ट्र की संस्थायों में गिरावट है दोषी येही लोग हैं। इसके

इन्होंने जमींदारी को खत्म किया लेकिन वे ही जमींदार एम०एल०ए०, एस०पी० ग्रौर मिनिस्टर बनकर यहां बैठे । इम्होंने ही बैठाया राजा ग्राज भी बैठे हुये हैं । इन्होंने कहा कि हम [श्री संब प्रिय गोत र]

जोत की जमीन पर सीलिंग लगायेंगे। छः-सात साल तक प्रचार किया लेकिन लागू नहीं किया । जितने भी बडे-बड़े राजा-महाराजा जमीन वाले थे उन्होंने ग्रपने क्तो, बिल्लियों के नाम पट्टे पर जमीन कर ली और किसी गरीब को सीलिंग के बाद की जमीन नहीं दी गई । इन्होंने का राष्ट्रीयकरण करते हुये यह फहा था कि यह हमने गरीबों के लिये किया है । लेकिन किसी गरीब को खेत के लिये, ट्रेक्टर के लिये पैसा नहीं मिला। बस के लिये पैसा नहीं मिला। टेम्पों के लिये पैसा नहीं मिला। कारखाने के लिये पैसा नहीं मिला। भट्टे के लिये पैसा नहीं मिला । पैसा मिला पांच हजार रुपये मुर्गी पालन के लिये, सुग्रर पालन के लिये, भैस पालने के लिये। वह भी ग्राधा दलाल के पास गया। गरीव के पास पूरा पैसा पहुंचा नहीं। श्रीर इस देश का गरीब ब्राइमी गरीब ही रह गया । इन लोगों ने कहा कि हम अनुसूचित जातियों को ऊपर उठायेंगे, लिकन मारक्षण माज तक पूरा नहीं हम्रा । उनकी माबादी के मनसार उन पर जो पैसा खर्चहोनाचाहिये था वह भी नहीं हुम्रा। म्राठवीं पंचवर्षीय योजना में पब्लिक सेक्टर में टोटल एलोकेशन 4 लाख 34 हजार । सी करोड रुपयों का है। कल्याण नंत्रालय जिसमें शेड्युल्ड कास्ट्रेस, शेडयल्ड ट्राइब्ज, बैकवर्ड क्लासेज, विमेन, ये सब शामिल हैं, इसका एलोकेशन 4 हजार 173 करोड़ रुपये है । यह 1.7 परसेंट है। ये इनके आंकड़े हैं अनुसूचित जातियों के लिये राष्ट्रपति के ग्रभिभाषण में कहते हैं कि हमने 75 करोड़ से 125 करोड़ रुपये कर दिये हैं। शेड्यूल्ड कास्ट्स, शेड्युल्ड ट्राइब्ज डेबलपर्मेट श्रौर फाइनेंशियल कारपोरेशन भी उसमें भामिल है और यह सब 125 करोड रुपये हैं । दूसरी तरफ क्या कहते हैं 312 योजनायें इनकी भलाई के लिये, विकास के लिये बनाई गई है ग्रौर रूपये 277 करोड रखे हैं और करोड रुपये खर्च किये गये हैं। 54 को क्यों धोखा दे प्राप इस समाज

रहे हैं । इन्होंने सौ करोड़ रुपये रखें हैं, लेकिन कहते हैं कि 277 करोड़ की योजनायें हैं $|\hat{j}|$

मान्यवर, मैं दो तीन बातें कह कर ग्रपनी बात खत्म करता हं। जहां तक पिछड़ी जातियों का प्रश्न है । बैकवर्ड क्बासेज कमी जन नें सिफारिश की थी, अनेले **नौ**करियों के लिये नहीं, पब्लिक सेक्टर में जो नौकरियां हैं, प्राइवेट सैक्टर में जो नौकरियां हैं उनमें भी रिजर्वेशन हो । इसके ग्रलावा फाइनेंशियल एसि-स्टेंस मिले. एजकेनल कंसेशन मिले । ये उसने सिफारिशें की थी। ये जनता दल वाले डींग मारते हैं। लेकिन इनके लिये कहा जा सकता है कि खोदा पहाड निकला चुहाधीर वह भी मरा । इन्होंने कहा कि हम नौकरिवों में 2.7 परसेंट इनको रिजर्वेशन देंगे । लेकिन जैसा सुषमा जीने कहा कि - नौकरिया है कहा । वह भी नहीं मिलीं, लेकिन ग्रव कीमी लेयर की बात ग्रा गई । इस देश मैं शेडयल्ड कास्टस थ्रौर बैकवर्डक्लासेज के ही लोग ग**रीब** नहीं हैं, इस देश में ब्राहमणों में भी गरीब हैं, राजपूतों में भी गरीब हैं ग्रौर वैश्यों में भी ग**री**ब हैं। भ्रगर इस देश में सामाजिक समता लानी है तो कीमी लेयर सबसे पहले श्री नरसिंह राव पर लगानी पडेगो। श्री नरसिंह प्रधान मंत्री हैं । उनका एक बेटा ग्रांध्य प्रदेश में मंत्री है।

THE VICE-CHAIRMAN (SYED SI-BTEY RAZI): No, no. You cannot say like this.

श्री संघ प्रिय गाँतम : कीमी लेयर में पहले इनको निकालना पड़ेगा । पहले जो 25 लाख की कम्पनी थी श्रीर जो ग्राज सौ करोड़ की कम्पनी हो गई है दूसरा बेटा उसका डायरेक्टर, वह भी घोखाधड़ी में लिप्त और तीसरा लड़का पी. सी. सी. का जनरल सेकेटरी । कीमी लेयर में पहले इनको खत्म करना पड़ेगा।

THE VICE-CHAIRMAN (SYED SIBTEY RAZI) Try to conclude please.

धी संघ प्रिय गौतम : जज का बेटा जज बनता है और प्राई०ए०एस० का बेटा श्राई०ए०एस० बनता है, इस कीमी लेयर को पहले ग्राप[े]खत्म कीजिये ताकि छोटे लोग भी ग्रागे ग्रा सके। चपरासी, खलासी और पटवारी का बेटा भी ग्राई०ए०एस० बन सकें। ब्राह्मणों में भी कीमी लेयर हैं। जब तक ग्राप इस कीमी लेयर को खत्म नहीं करते हैं तक कुछ नहीं हो सकता है। कोई उपराष्ट्रपति बन जाये श्रीर उस ंहाई कोर्ट का जज बन का बेटा जाये, फिर सुप्रीम कोर्टका जजबन जाये ग्रीर बाद में उसको चीफ जस्टिस बना दिया जाये, यह कीमी लेयर इन लोगों को भी लागुहोनी चाहिये।

ग्रब में ग्रंतिम बात कहना चाहता हूं । स्नाप मुझे इजाजत दीजिये । यहां पर सामाजिक सौंहार्द की बात कही जाती है। मैं इस संबंध में एक बात कोट करना चाहता हूं । 1927 में **मद्रास** में कांग्रेस का ग्रिधिवेशन हुन्ना। मौलाना मोहम्मद ग्रली बड़े देश भक्त थे, उन्होंने कहा था कि हम मुस्लिम प्रत्पसंख्यकों की सुरक्षा की गारन्टी होनी चाहिये। पंडित मदन मोईन मालवीय जी ने भाषण दिया और ऐसा भाषण दिया जो दिल को छुने वाला था। मान्यवर, उसकी दो तीन लाइनें मैं पढ़ता हूं । श्री एच०वी० कामत जो कास्टिट्युन्ट एसेम्बली के मेम्बर शे इनको रिप्रोड्यस कियाथा।

I am reproducing those three or four sentences.

"There was a question about safeguards and Pandit Madan Mohan Malaviya made a moving speech that straightaway went into the hearts. 'What safeguards did you ask from the Secretary of State for India or from the Government of India? We are here. What better safeguards do you want?' After his speech, Maulana Mohd. Ali came to the rostrum, embraced Pandit Malaviya and Said; 'I do not want any safeguard. We want to live as Indians, as part of the Indian body-po-

litic. We want no safeguards from the British Government. Pandit Malaviya is our best safeguard."

Address

If any so-called minorities come forward and say "you are our best safeguard (interruption)... We do not want those safeguards", I will embrace those persons. But none has come forward.

ग्रौर यह लोग जितते यहां बैठे हैं सब चनका साथ देते रहे।

ग्राखिरी बात कहता हूं, मुझे द्वाजत दीजिये । मैं म्राखिरी बात कह उद्धा हं। हमको ग्राप ग्रपराधी सिंह कर रहे हैं कि हमने ढांचा तोड़ दिया। मान लिया तोड़ दिया तो ग्रपसधी को सजा ही तो मिलती है। कब्ल कर लेते हैं तब भी सजा मिलती है। ग्रबल करने पर भी गवाही देकर **सजा** मिलती है । कल्याण सिंह, ने **भ्रपना** पद छोड़ दिया । सरकार का त्यागपत दे दिया । हमारे खिलाफ ग्रापने मुकदमे कायम किये। भ्रापने हमको जैल में भेज दिया । हमारे संगठनो पर प्रतिबंध लगा दिया । श्रापने "मीसा" में हमको बन्द कर दिया ग्रीर हमारी पार्टी की रैली पर रोक लग दी ग्रार हमारे तेताच्रो ग्रौर हमारी पार्टी के संसद सदस्यों को टीटा इतनः जो हिन्द्स्तान के इतिहास में कभी नहीं What else do you need?

भीर भ्राप क्या चाहते हैं ! इसके बाद में एक कहावत सुनाकर श्र**पनी बा**त खत्म करता हूं।

चार दोस्त गांव के थे। वे शहर में चले गये । खेतिहर किसान थे। णहर में पैसा कमाया। लेकिन गना चूसने के प्रादी थे। जमीन खरीद खी और उन्होंने उसमें ईख बो दी। लेकिन दिन भर काम करते थे। कहा कि रखनाली कौन करे। एक कुत्ता पाल लिया। वह उस ईख की रखवाली करता था। दूसरे कुत्ते गांव के दस बारह कुत्ते या गये और उस कुत्ते पर टूट पढ़े, जैसी कुत्तों की ग्राहत होती है।

उस कुत्ते की एक टांग टूट गयी। उन चारों दोस्तों ने एक एक टांग बांट रखी थी कि इस टांग का यह मालिक है और इस टांग का यह मालिक है। जो टांग ट्ट गयी थी उसका मालिक ग्राया उसनें पुचकारा ग्रौर कहा कि क्या किया जाय। लोगों ने कहा कि इस पर कपड़ा लपेट कर तेल डालकर सेक दो। वहां दूसरा तेल नहीं था, मिट्टी का तेल था उसे डाल दिया। जब सेक करने लगे तो उसमें ग्राग लग गयी। कुत्ता भागा में और सारी ईख में आग लग गयी ग्रौर ईख जल गयी। सब ने तखमीना लगाया कि ईख 800 रुपये की थी । व तीनों दोस्त बोले कि भई तुम्हारी टांग से ब्राग लगी है इसलिये 800 रुपये में से 200 रुपये काट लो ग्रौर 600 रुपये हम देदो। वह सब के पास गया । सबने यही कहा कि टांग से ग्राग लगी है, जैसा ये सभी बोल रहे हैं कि यह सब बी जे.पी ने किया है । फिर वह किसी एक बढे के पास गया ग्रौर कहा कि तुम मेरी वकालत कर दो। उसने कहा कि ठीक है मैं तुम्हारी बकालत करूंगा। जब वह स्पीम कोर्ट में गया कहा कि इन तीनों कीं टांग से ग्राग लगी है, इसलिये उन को पैसा देना चाहिये। वे बोले कि स्यों। जिस टांग में कपड़ा बंधा था वह इसकी टांग थी, ग्राम तो उससे ही लगी है। तो वह बोला कि ग्ररे भाई अगर यह तीन टांगे साबुत न होती तो कुत्ता भागता नहीं और अगर भागता नहीं तो ग्राग कैसे लगती ? इस ढाँचे को तोड़ते वाले ये ग्रौर तुम सब लोग हो। ...(ब्यबधान)... ग्रगर ग्राप हिन्दुग्रों के साथ ग्रपमान, ग्रन्याय ग्रौर नुकसान की हरकतें नहीं करते तो शायद ऐसा नहीं होता।

VICE-CHAIRMAN (SYED THE SIBTEY RAZI). Please conclude, Mr. Gautam.

श्री संघ प्रिम गौतमः मैं ग्रापसे मर्जकर रहा हूं....

उपतमाध्यक्ष : सैयद सिब्ते रजी कृपया खत्य करें।

श्री संघ प्रिय गौतमः आखिरी लाइन सर। मेरा 15 िनट का टाइम था।

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): You have twenty minutes.

श्री संघ प्रिय गौतम : मैं लास्ट लाइन कह रहा हूं। मुझे एक बात इनके बारे में कहनी है। ग्राप कहते कि हमारी कांग्रेस से दोस्ती है। हमने तो देश के हित में जब इंदिरा जी 1971 में युद्ध जीती थी तो...

सिन्त (सैयद उपसभाध्यक्ष **रजी**) : खत्म करें प्लीज ।

श्री संघ प्रिय गौंस: उनको भी देवी कह दिया । जब राजीव गांधी प्रधानमंत्री हो गये तो हमने उनको भी भला ग्रादमी कह दिया और जब श्री नरसिंह राव जी ने गदी संभाली और लिब्रलाइजेशन की बात कही तो हमने उनकी नीयत पर शक नहीं किया ग्रौर उनको भी ग्रच्छा भ्रादमी कह दिया। लेकिन ये साम्यवादी जब जब कांग्रेस गडढे में गई इन्होंने उसका साथ दिया। इलेक्शन कांग्रेस के साथ समझौते से लडा ।

उपसभाध्यक्ष (सैयद दिस्ते रजी) : ग्राप समाप्त करें।

श्री संघ प्रिय गौतम :...तो कांग्रेस को बचाने वाले ये साम्यवादी हैं, मोरारका भाई की पार्टी के लोगों के समर्थन से कांग्रेस ने सरकार चलाई ग्रौर उन्होंने कांग्रेस के समर्थन से सरकार चलाई।

(SYED VICE-CHAIRMAN THE SIBTEY RAZI): Please conclude, Mr. Gautam.

श्री संघ प्रिय गौतमः चौधरी चरण सिंह ने श्रपनी सरकार कांग्रेस के समर्थन से चलाई । सारे पाप के जिम्मेदार ये कांग्रेसी ग्रौर विपक्षी लोग है।

उपतमाध्यक्ष (सेयद सिब्ते रजी) : ब्राप समाप्त करें। ब्रापका समय समाप्त हो गया है।

श्री संध प्रिय गौतम : मैं यह कहकर ग्रपनी जात समाप्त करता हूं कि :

"बूम तो नाहक बेचारा मुफ्त में वदनाम है, इन हसीनों ने उजाड़ी ये ग्रनेकों बस्तियां।"

श्री शंकर दयः कि जिहा (बिहार): उपसभाध्यक्ष महोदय, मेरे मिल ने एक शेर से अपना भाषण समाप्त किया है। भाषणों का जो दौर चल रहा है, वह बंद होने का नाम नहीं ले रहा है। राष्ट्रपति जी के अभिभाषण पर भाषणों का जो और इस सदन में चला है, बाहर लोग इसके बारे में क्या सोचते हैं. हम लोगों को यह भी समझना चाहिए। संसद की कैसी तस्वीर बनती जा रही है और संसद की उस तस्वीर में जनतंत्र का कौन सा मुखड़ा लोग देख रहे हैं खासकर पढ़े-लिख बुद्धिजीवी लोग, इसकी ग्रोर में ग्रापका ध्यान दिलाना चाहता हूं। किसी ने कहा है—

भाषा
उस तिककड़मी दिरंदे का कौर है
जो सड़क पर और है
यंसद में और है
इसलिए बाहर ग्रा
संसद के ग्रंधेरे से बाहर निकल कर
सड़क पर ग्रा।

महोदय, मैं चाहता हूं कि हम लोग संसद में जब बैठने हैं तो केवल इसी को पूरा देश न मान लें, इसी को पूरा देश न मान लें बिल्क बाहर की दुनियां को ही ग्रसली दुनियां समझें क्यों कि हम उनके नुमाइंदे के रूप में यहां ग्राए हुए हैं। इसलिए मैंने जब शुरू किया, मैं बराबर गौर से उन सारी पत्र-पत्रिकाश्रों को पख़ने का प्रयास करता हूं, उनमें यह ढूढने का प्रयास करता हूं कि कहां मानवता कराह रही है, कहां दर्द है श्रौर जनतंत्र के लिए सही मायनों में किस के मन में कौन सी हक-पुकार उठ रही है। ग्रभी यह

पत्न "सर्वोदय जगत" हमारे सामन है, इसमें भवानी प्रसाद मिश्र जी की कविता कोट की है —

चुप रहने का वक्त भी हो सकता है मगर यह वक्त नहीं है चुप रहते का, यह कहने का वक्त है। यह अपने मन की बात, आस पास की घनी रात घोषित करने का वक्त है। चुप रहने का वक्त भी हो सकता है मगर यह वक्त दिन दहाड़े, अधेरा उतारन के खिलाफ खड़े होकर कुछ ठीका बातें कहते का बक्त है।

महोदय, इसलिए मैं उन्हीं ठीक बातों को संक्षेप में कहते के लिए ग्रापके सामने खड़ा हुन्ना हूं। महोदय, सब से पह राष्ट्रपति जी ने राष्ट्र की भाषा में राष्ट्र को म्राहवानित किया, इसके लिए मैं उनको धन्यवाद देना चाहता हूं। राष्ट्रभाषा में, हिन्दी में राष्ट्रपति जी का ग्रमिभाषण हुत्रा, हालांकि वह जो भाषण है सरकार का तैयार किया हुम्रा होता है, सरकार राष्ट्रपति की ही है, यह भी मैं जानता हुं लेकिन फिर भी पहली बार जब से मैं यहां लोक सभा और राज्य सभा में **ब्राया हूं मुझे यह देखने को मिला कि** हिन्दी में राष्ट्रपति जी ने श्रापना भाषण पढा, उसका तर्जमा अंग्रेजी में हुआ। मैं चाहता हूं कि ग्रांगे भी इस बात का लोग ख्याल करें ग्रौर भारतीय भाषाभ्रों में भी इस तरह का भाषण होता रहे।

महोदय, राष्ट्रपति के ग्रिभभाषण का एक ग्रंग में केवल कहना चाहता हूं जो हमारे प्रान्त विहार के मुत्तालिक है। राष्ट्रपति जी ते ग्रंपने भाषण में कहा था कि बिहार के कुछ हिस्सों में सु खाड़ है और विहार में गरीबी भी है। वहां सुखाड़ और गरीबी है इसलिए कि केन्द्र की जदासीनता के कारण ही हमारे यहां गरीबी रहती है। ग्रंभी देखिये, मैं और केन्द्र की जदासीनता के कारण ही हमारे यहां गरीबी रहती है। ग्रंभी देखिये, मैं और बातों की तह में नहीं जाना चाहता हूं। कोल इण्डिया के पास हमारी बिहार सरकार का 137 करोड़ रुपया बकाया भुगतान के लिए है। बार-बार लिखा जा रहा है लेकिन पैसा नहीं

श्री शंकप दयाल सिंह]

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मिल रहा है जबिक प्रधानमंत्री जी ने भी कहा कि यह पैसा मिलना चाहिए। बिहार सरकार ने परिवार कल्याण विभाग को लिखा है, 206 करोड़ रुपए का भगतान उनको बिहार सरकार को करना है लेकिन परिवार कल्याण मंत्रालय ने यहां से यह भगतान नहीं भेजा । कोयले पर स्वामित्व की दर कोयले के वंजन पर नहीं बल्कि उसके मृत्य पर हो, इसके लिए बार-बार बिहार सरकार द्वारा लिखा जा रहा है लेकिन कोई सुनवाई नहीं हो रही राष्ट्रीय उच्च पथ जो जी०टी० वहां से पार करता है, उस शेर शाह मार्ग की मरम्मत हेत् अतिरिक्त धनराशि के लिए बार-बार बिहार सरकार द्वारा लिखा जाता रहा है लेकिन कोई सुनवाई नहीं हो रही है। सात विद्युत गहों के लिए बार बार लिखा गया है जिनमें उत्तरी करणपरा विद्यत केन्द्र में कार्य प्रारम्भ करने की स्वीकृति देने के बाद इसकी राशि नहीं भेजी जा रही है, इसके लिए भी लिखा गया है लेकिन कोई सुनवाई नहीं हो रही है। इसलिए मैं चाहता ह कि सरकार सब से पहले इसकी सुनवाई करे।

🦥 उपसभाध्यक्ष महोदय, देश की हालत है, इसके बारे में यहां बहुत कुछ कहा गया ग्रौर बड़ेलम्बेचौड़ें ढग से गया । मैं उससे श्रागे बढ जाऊंगा. ऐसा मैं नहीं समझता। लेकिन देश की ग्रार्थिक हालत देश की राजनीतिक हालत ग्रौर देश की नैतिक हालत, तीनों खराब हैं सरकार सब को कुछ देने की बात **है**ेनेकिन जो सब से जरूरी चीज है नागरिकों के लिए वह उनकी सुरक्षा, गैतिकता और राष्ट्रीयता, इसकी शिक्षा सरकार नहीं दे रही है। इसलिए मैं सब से पहले कहना चाहुंगा कि केवल ग्राधिक पक्ष को सरकार पहले ग्राज हमारी स्थिति क्या है। हमारी स्थिति दुनिया के देशों में एक बड़े भिखम में की होती जा रही है। भारत के ऊपर 2.43.314 करोड रूपये का कर्ज है श्रीर इस कर्ज का मतलब यह है कि 87 करोड की हमारी जो देश की ग्राबादी है इसमें प्रति व्यक्ति के ऊपर 2,693 रूपये का कर्ज है। सवाल है कि इस विदेशी कर्ज

के बदले में हम क्या कर रहे हैं। श्रपने ग्रापको हम गिरवी रखते जा रहे हैं भौर यह जो गिरवी रखते जा रहे हैं वह केवल य्रांकड़ों की ही बात नहीं है बिल्क तथ्यों की बात है।

महोदय, इस सदन में ग्रौर सदन के बाहर भी डंकल प्रस्तावों के बारे में बहुत सारी बातें रोज होती रहती हैं। सरकार से यह कहा जाता रहा है कि उनका खुलासा करे लेकिन सरकार बगलें झांकती रही है। डंकल प्रस्ताव के बारे में न तो चर्चा हुई है ग्रीर न ही सरकार ने ग्रपनी मशा स्पष्ट की है। मैं ग्रापके द्वारा सरकार से कहना चाहता है कि डंकल प्रस्तावों का ग्रगर सब से बराग्रसर कहीं होगा तो कृषि ग्रौर ग्रामीण ग्रर्थ व्यवस्था के ऊपर होगा जो कि हमारी सब से बड़ी पूजी है श्रौर गांधी जी ने जिसकी बनियाद पर **ब्राजादी की कल्पना की थी। इन प्रस्तावों** में उस बनियादी म्रांतर को नजरम्रांदाज कर दिया गया है। ब्रात्मनिर्भरता ब्रीर भोजन की सुरक्षा के लिए दी जाने वाली रियायते ग्रीर निर्यात प्रोत्साहन के लिए रियायत जरूरी होती है लेकिन दुख की बात है कि डकल सङ्गावों को अगर मान लिया गया तो भारत सरकार के लिए यह असभव बन जाएगा कि वह किसानों को समथन मल्य दे सके क्योंकि इन सूझावों में स्पष्ट निर्देश है कि विकासशील देश ग्रपने कृषि उत्पाद की कूल कीमत के 10 प्रतिशत से ग्रधिक समर्थन मुल्य नहीं दे सकते हैं।

महोदय, इसके साथ ही मैं यह भी कहना चाहंगा बड़े ही दुख के साथ कि भारत के वित्तीय संसाधनों का इस्तेमांल जो हो रहा है वह ग्रामीण क्षेत्रों के विकास के लिए नहीं बल्कि बड़े बड़े घोटालों के लिए हो रहा है। यह जो प्रतिभृति घोटाला हमारे सामने ग्राया जिसने पूरी दुनिया की **त्रांखे खोल दी इससे हमारे वित्तीय संस्थान** ग्रज एक हाशिये पर खडे हो गये हैं प्रश्न-चिन्ह के रूप में। ग्राज उनकी स्थिति क्या है। राष्ट्रीय प्राव∶स बैंक का घोटाला 1,271.20 करोड़, द स्टेट बैंक ग्राफ सौराष्ट्र का घोटाला 174.93 करोड, एस. बी.

ब्राई. कैंपिटल मारकेट विल. 121.36 करोड़, स्टैण्डर्ड चारटंड बेंक 400 करोड़, कैंबिफिना, 43.69 करोड़, ब्रान्ध्र वित्तीय सेवा लिमिटेड जिसकी चर्चा रोज हो रही है, 205.12 करोड़। इस तरह से घोटाले थे 4,024.45 करोड़ या लगभग 5,000 करोड़ रूपया साबित हो गया है, उन बैंकों और वित्तीय संस्थानों का, मैं समझता हूं कि सरकार को इसकी जवाब देही लेनी चाहिए।

महोदय, मैंने प्रारम्भ थे ही ग्रापको कहा कि मैं बहुत विस्तार में नही जाऊंगा। लेकिन दो बातों की स्रोर मैं स्रापका ध्यान **ब्राकृष्ट जरूरी समझता हूं। मैं पिछले** कई वर्षों से इस बात को देख रहा हूं कि मध्य वर्ग और बद्धिजीवी दोनों को सरकार अपने कार्यक्रमों में वह हिस्सा नहीं दे रही है जो हिस्सा उसे देता चाहिये। इस देश के बौद्धिक लोग बाहर चले जाते हैं। बिहार थे एक बहुत बड़े वैज्ञानिक, मैथ, मैटोशियन पैदा हुए डा वशिष्ट नारायण सिंह। दुनिया में उसका नाम हुन्ना। दुख के साथ कहना पड़ना है कि गरीबी और पीड़ा में वह ग्रादमी पागल हो गया। दो तीन दिन पहले उसको बैंगलौर के पागल खाने थे भर्ती होना पड़ा है। केवल एक नाम मैंने विलया है, लेकिन ग्राज देश के बंद्धिजीवियों की यही स्थिति हो रही है। इसलिये मैं चाहना हूं कि सरकार जब भी कोई कार्य क्रम चलावे, पतो पहले उनकी बात सोचे, इन वातों को समझे।

मैंने भ्रापको बताया था कि इस देश की जो स्थितियां और परिस्थितियां इन दिनों हो रही हैं, उनके लिये जवाब-देही केवल सरकार की नहीं, विक हर नागरिक की, हर राजनीतिक दल की भी है, लेकिन इस संबंध में मैं भ्रापको यह कहना चाहूंगा कि भ्राज जो भी हमारी योजनायें बन रही हैं, सबसे बड़ी शिकायत उनके ऊपर यह था रही है कि वे योजनायें हमारी अपनी समस्याओं को ध्यान में रख कर नहीं बनाई जाती हैं। बरावर इसे सदन में कहा गया कि जो हमारी योजना है, भ्राधिक नीति है, चाहे भ्रीधोगिक नीति है, उनका श्राधार गांधी नहीं है, उनके श्राधार रचनात्मक कार्यकर्ती नहीं

हैं, उनके ग्राधार कुटीर उद्योग नहीं हैं, उनका ग्राधार ग्रामीण व्यवस्था नहीं है, उनका ग्राधार पंचायती राज नहीं है, उनका ग्राधार ग्रन्तर्राष्ट्रीय मुद्रा कोष है, उनका ग्राधार विश्व बैंक है।

इसलियें, मान्यवर, मैं ग्रापके द्वारा सरकार हेसे प्रनुरोध करना चाहता हूं, कि भारत की जमीन पर वही योजना सफल हों सकती है, जो भारतीय जनता को ग्रपने सामने रख कर वनेगी । मैं सरकार से कहना चाहूंगा कि ग्राप जब भी इन चीजों को बनायें, ग्राप उसमें भारत की तस्वीर को पहले रखें । ग्राप विदेशी पूंजी को भारत के विकास के लिये इस्तेमाल कर सकते हैं, लेकिन विदेशी पूंजी लाकर ग्राप भारत की को गिरवी नहीं रख सकते हैं।

मैंने स्वयं ही ग्रापको कहा कि मैं इन वातों के लिये न पत्न-पत्निकाओं में बराबर झांकता रहता हूं कि ग्राखिर इनकी प्रतिक्रिया क्या है ग्रीर बुद्धि-जीवियों की प्रतिक्रिया क्या है मनमोहन सिंह जी की मैं कद्र करता हूं ग्रीर यह भी जानता हूं कि इन्होंने प्रयोग करने की दिशा में कदम उठाये हैं, लेकिन बुद्धिजीवी क्या कहते हैं, ग्रांप जरा सोच लें। (ग्यवधान)

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Please restore normalcy in the House...(Interruptions)

श्री शंकर दयाल सिंह : मैं विदिन ट्-निट्स खत्म करता हूं। (व्यवधान)

श्री शंकर दयाल सिंह : "खबरदार"। मनमोहन सिंह जी, यह पत्नीं में ग्रा रहा है कि "खबरदार"। वे ग्रा रहे हैं"—

> "स्वागत करों, सजाम्रों वन्दनवार वे म्रा रहे हैं दुनियां के बड़े-ब डे महाजन, सेठ साहूकार तुम्हारी नीलामी में बोलियां बोलने वे म्रा रहे हैं

तुम्हारे खेतों की, तुम्हारी फसलों की तुम्हारे बीजों की, तुम्हारे फलों की तुम्हारे बैलों की, तुम्हारे हलों की नीलामी में बोलियां बोलते वे ग्रारहे हैं स्वागत करो, पहनायों गले में उन ग्रागन्तुको में नहीं हैं जो भ्राये - पुराने जमानों में नालन्दा ग्रौर तक्षशिला ज्ञान की प्यास लिये वे ग्रा रहे हैं मुनाफें की ग्रास लिये जैसे ग्राई थी ईस्ट इंडिया कम्पनी बढ़ने लगी दिन दूनी रात वनाने लगी किले, फिर जिले ग्रौर फिर सारा देश हो गया उसका उपनिवेश

मान्यवर, इन वातों के जरिये मैं सरकार को कहना चाहता हूं कि ग्राप समझें–

> "कोई उन्हें रोके नहीं, कोई उन्हें टोके नहीं उनके इशारों पर नाचती है सरकार वे हैं हमारे शाही मेहमान महाप्रभु दयावान उन्हें बुला रहें हें देश के तमाम प्रमीर-उमरा हाकिम-हुकाम उनके लिये ला रहे हैं वे धन्तःपुर के नये साज-समान स्वागत करो खड़े हो जान्रो वांध कर कतार

महोदय, यह श्राज देश के श्राम लोगों की बात है, जो मैं श्रापके जरिये यहां पहुंचाना चाहता था। सरकार के कान में नगाड़े की भी श्रावाज नहीं पहुंचती है, लेकिन श्रगर इन बुद्धिजीवियों की, इन गांधीवादियों की, इन रचनात्मक कार्यकर्ताशों की, इन पत्रकारों की श्रगर श्रावाज सरकार के काम तक पहुंच सकी, श्रगर श्राप पढ़ सकें, तो मैं समझता हूं कि इस देश का बहुत बड़ा भला होगा।

महोदय, बहुत सारी बातें कही गई है । ग्रयोध्या के बाद देश की हालत क्या हुई, जो विषाकत वातावरण हुग्रा समाज का, जो राजनीति का हुग्रा ग्रौर सरकार की जो धज्जी उड़ी; उसके बारे में इस सदन में इतना कुछ कहा गया है कि उसमें मैं ग्रधिक नहीं जोड़ना चाहता । लेकिन मैं इतना जरूर कहना चाहता हूं कि क्योंकि मैंने शुरूग्रात की थी, कि ग्रगर इन बातों को गंभीरता से नहीं सोचा गया, तो कल का भारत जो है ग्रौर खतरनाक भारत जो है ग्रौर खतरनाक बन जायेगा।

इसीलिए मैं कहना चाहता हू कि जब तक सामाजिक प्रतिष्ठा के साथ सरकार दोनों, हिन्दू और मुसलमान के दिलों को जीतते का प्रयास नहीं करेगी, जैसा गांधी जी ने किया था, तब तक दोनों के बीच तफर्का पैदा करते हुये और ग्रपनी गद्दी बचाने के लिये सरकार जो करेगी, उसका ग्रसर किसी के ऊपर होगा नहीं।

मैं बड़ें ही ग्रदब के साथ नजीर बनारसी को यहां पर कोट करना चाहता हं। मैं इस शायर को इसलिये कोट कर रहा हूं कि मैं इस शायर का ग्राज सब से बड़ा राष्ट्रीय एकता का प्रतीक मानता हूं ग्रौर जिसे मैं कबीर का ग्रवतार ग्रौर पिछले दिनों में इस ग्रादमी ने ग्रपने परिवार के कई लोगों को खोया और उसका नतीजा हुम्रा कि पैरेलिसिस के ग्रर्टैक से वह 85 साल का बुढ़ा शायर बनारस में पड़ा हुआ है विंस्तरे पर, लेकिन बिस्तरे पर से भी तो वह ग्रावाज देरहा है। ग्राज हमारे कानों में भ्रगर वह भ्रावाज पहुंच जाय, मैं समझता हूं कि कि यह ग्रमृत बुंदे हें उन्होंने कहा हैं:

> "जिसे जिस तरफ हो जाना वह खुशी के साथ जाए, हो बतन के साथ प्यार जिसको वह हमारे साथ आए। न जनाव शेख का न जनाव ब्राह्मण का, है बतन तो सिर्फ उसका जो बतन के काम आए।"

इसके साथ हो मैं कहना चाहता हूं कि यह जो भारत को समाप्त करना चाहते हैं और राष्ट्रीय एकता को समाप्त करना चाहते हैं, उनके लिये मैं कह रहा हूं, 'कलम लगायेंगे दुश्मन का सर कलम करके.

नये कलम की जरूरत है अब चमन के लिये,

ये दिन्दू, हैं सिख, ये मुसलमान ग्रौर ईसाई क्या,

> वतन तो उसका है, जो खून दे वतन के लिये।

में चाहता हूं कि आज हम में से सब की भावना इस तरह की होनी चाहिये जिससे हम। रा यह टूटता हुआ देश, कराहता हुआ देश, यह देश जो कि कगार पर पहुंच गया है आर्थिक रूप से, राजनितिक रूप से वह देश प्रेरणा ग्रहण कर सके।

श्रंतिम बात, मैं यह कहना चाहता हं कि मैं किस सरकार से ग्रपनी बोत कहुं, जिस सरकार के लिये राष्ट्रपति जी ने ग्रपना ग्रभिभाषण दिया था. जिसके धन्यवाद प्रस्ताव पर हम ग्राज चर्चा कर रहे थे, जब राष्ट्रपति जी न ग्रिभिभाषण दिया था उस दिन सरकार अन्नाद्रमक मदद से किसी न किसी रूप में वैसाखी पर खड़ी थी। अन्नाद्रमुक ने जब श्रपना समर्थन वापस ले लिया, श्राज श्राप स्वयं देख लीजिये यह ग्रल्पमत सरकार है। यह भल्पमत की सरकार है श्रीर मैं चाहता हूं कि वह नैतिकसा से काम ले । उसे रहते का कोई श्रधिकार नहीं है । इसलिये सबसे पहले मैं सरकार से यह कहना चाहता ह कि राष्ट्रपति जी ने जिस दिन ग्रभिभाषण दिया था उस दिन उस दिन बैसाखी के सहारे वे खड़े थे, थ्रन्ताद्रमक की मदद से खडेथे, उनकी मैजोरिटी थी ,ग्राज उनकी मैजोरिटी नहीं है। ग्रन्थमत में है। इसिलये क्या ग्रन्यमत की सरकार के प्रधानमंत्री को यह हक है कि दोनों सदनों का सामना करें? वह ग्रपने ग्रंतर दिल से पूछे ग्रौर तब यहां पर ग्रा करके बात समझे।

धन्यवाद ।

SHRI HIPHEI (Mizoram); Thank you for calling me. Mr. Vice-Chairman, Sir, I rise to support the motion moved by Mr. Narayanasamy and which was very impressively and skilfully supported by Mr. Bhatia. Sir,

I have only a few points to make. The President has rightly said that have to guide the nation with courage, wisdom and discipline. And he hau rightly started with the most tragic events of 6th December, last year. Was it wise to destroy the mosque? We can all say that it was not a wise What have we gained out of We have gained nothing but that? shame and humiliation. have We gained only communal riots causing loss of many lives. gained We have destruction lives. We have gained destruction of many Hindu temples in India and abroad. So, we must not hate other communities. We must not show the path of misunderstanding and mistrust. India is a great nation; we are trying to make it greater. India is a strong country; we are trying to make it stronger. India is a united country: we are trying to make it more united. India is a developing country and we are trying to make it a developed country. We are marching towards a better tomorrow.

5.00 P.M.

The destruction of the mosque has damaged the image of the nation within the country and abroad. So, I would like to appeal to all the national leaders that this kind of misunderstanding should be stopped immediately. We have to apply our mind, we have to apply our thoughts and we have to apply our thinking very very wisely to take the nation forward Now, under the dynamic leadership of the present Prime Minister, Shri P. V. Narasimha Rao, we cannot say that the nation is climbing down. We are only going up.

Sir, when this Government assumed office in June 1991, our foreign exchange reserves were only Rs. 2600 crores and now they have increased, according to my figures, to Rs. 15,500 crores. Can we say that we are climbing down? No. We are going up only. Let us try to understand. When I first joined this Parliament, the State of Punjab was burning. Today, peace has returned there, democracy

Shri Hiphei (Mizoram); Contd.

has returned and normalcy has returned. Let us take up the case of Jammu and Kashmir. At that time, what was the condition there? Kashmr also was burning. On 15-8-90, our national flag was burnt under the full view of the security forces. Our currency, Indian currency, was not allowed to be used in the markets there. Today, the situation, not yet normal, has improved. would like to tell the people of Jammu and Kashmir that we do not like them to be separated from us. need them here. we Some day they would realise and peace would return to the State of Jammu and Kashmir.

Sir, I have only two or three points to make. One is about population control. Now, para 23 of the President's · Address deals with population controi. I am very happy to note that the oopulation growth has decreased. But this decrease, to my mind, is attributable only to the affluent people. Population control is very much necessary among the poorer sections of the people Today, the slum dwellers are not adopting the population control measures. Population control methods are adopted only by the affluent peop.e, by the higher-class people. The slum dwellers have the same desires in spite of their poor living conditions, in spite of their poor nutrition. spite of all this, they have children in large numbers. So, population control should be started from amongst the tower classes of people. I would lik to put forward my humble suggestion, put my suggestion on record, in this connection.

[Mr. Chairman in the Chair]

We must have a separate Ministry exclusively to deal with population control. We must give more money for population control.

Sir, there is the Scheduled Caste Finance and Development Corporation. I am very happy to note that more money has been given to this Corporation But till today we do not have a Board of Directors. So, all applications are no pending. So, I would like to request the Government that immediately the Board of Directors should be formed so that the Corporation can function in a better way with more money.

With these words, Sir, I conclude, and I support the Motion

MR. CHAIRMAN: Now the hon. Prime Minister

THE PRIME MINISTER (SHRI P. V. NARASIMHA RAO): Mr. Chairman, Sir, I am grateful to the hon. Members who have participated in this debate and made valuable contributions.

Sir, this year's President's Address has specially laid emphasis in its very first paragraph on the need to restore confidence and communal amity which have been shaken by the tragic events of the 6th December last year and what followed thereafter. Today, the nation's agenda, unfortunately been diverted from the economic programme which was the agenda mentioned by the President last year in his Address, to something which impinges on the very survival of nation as a secular entity. And, therefore, the change is note worthy. have to understand the change And we have to do something about changing the agenda back to economic activity, economic programme and development. We are a poor country. We can ill afford these bickerings in the name of religion, in the name of language, in the name of region. Therefore, I would like to say that the very first paragraph of the President's Address has got a very significant beginning, and that significant beginning is to warn the nation that something wrong has happened, something out of the way has happened, and this needs to be corrected

Sir, the unfortunate attempt to bring in religion for political purposes and making it operate on the minds Motion of

Thanks

of the people in their political activity has been there for quite sometime. It has been on the increase. But was anticipated even during the debates in the Constituent Assembly, and from that point of view, it is not starting or it is not new. What has really increased during the last few years is its intensity and the deliberate attempt, the deliberation, the planned way in which it is being done. In the earlier days, maybe it was done in a sporadic manner here and there. But this is totally different. And this has to be combated with all our might if the nation has to survive. I would like to draw the attention of the hon. Members to a Resolution which was tabled even as early as 1948 in the Constituent Assembly where this matter was clearly referred to. The mover of the Resolution was Shri Ananthasayanam Avyanager, and the Resolution said:

"Whereas it is essential for proper functioning of democracy and the growth of national unity and solidarity that communalism should be eliminated from Indian life this Assembly is of the opinion that no communal organisation, which by its constitution or by the exercise of discretionary power vested in any of its officers or organs admits to, or excludes from, its membership persons on grounds of religion, race and caste or any of them, should be permitted to gage in any activities other those essential for the bonafide religious and cultural needs of the community and that all steps, legislative and administrative, to prevent such activities should be taken."

Now, this was only in connection with the composition but naturally composition of a party determines the activities of the party and that is what the Resolution very clearly states, that this kind of activity should be stopped. In the same debate, Pandit Jawaharlal Nehru stated: "We must have it clearly in our minds and in mind of the country that the alliance

of religion and politics in the shape of communalism is the most dangerous alliance and it yields the most abnormal kind of illegitimate growth." Those are the words he employed 'illegitimate growth'. Now, these are very serious matters and they were anticipated even during the debates of the Constituent Assembly then, several attempts have been made laws have been passed; legislation has been brought on the Statute Book which to some extent has tried to mitigate this menace and control this menace but only to some extent. Ultimately it has not been possible to eliminate this tendency. We have been only making some efforts to minimise it or to diminish it, but to eliminate it, no effort has been made, and in a matter like this I think, unless you eliminate it lock, stock and barrel, the tendency of this is only to grow. Any halfhearted measure will only make grow. It will not control it. This has been the experience.

We did not use the word 'secular' in the first draft of the Constitution. It was not there. But the idea was it has to that be secular beyou cannot have democracy in a puralistic society unless you have secularism, unless all are equal. Equality was ensured. It was guaranteed. All the characteristics of secularism were guaranteed. But the word 'secular' was not used. Twenty-five years later, during the forty-second amendment, Mrs. dhi, then Prime Minister, realised that this is necessary. It is not enough if it is only implied from other provisions of the Constitution. It should be specifically and explicitly mentioned in the Preamble, and only then we will know what kind of democracy we are going to have here. So, in the forty-second amendment this was added. It was made abundantly clear that the kind of democracy we want to have here is secular democracy and of no other kind. Now, this being so what has been done since adding this word 'secular' needs to be gone into. We have not been able, in spite of adding this word, to contain or to [Shri P. V. Narashimha Rao]

stop the activities of communal bodies in this country. We have banned some of them from time to time; we have tried to control some of them from time to time and confiscated their moneys and so on, but this has not really worked. Therefore, because of the political advantage that the religion can give to a paricular party at the polls, this electoral advantage has could been the real reason why we not control communalism, why could not control the entry of communal politics in the elections. This is the crux of the whole thing. I have been receiving suggestions from several friends since the last two or three months. I have said on many occasions that this is the effort we have to make jointly. It is good for any party to be called communal. They are in political life, in a secular democracy. They should not be communal. They should not be branded as communal, Today, the BJP has been referred to, is being referred to, in other countries as a Hindu extremist party. I do know what kind of credit they derive out of it. No party in this country should be referred to as communa. list, and they should not be communalist. Whatever communal venom has gone into their hands and heads just for the sake of electoral success, that will have to be removed from there. And that will be removed only if, legally and constitutionally we make provisions which are absolutely foolproof and which will not allow any such activity, any such entry of religion into the Political arena, for election purposes.

I have invited a public debate on this. I have invited several friends to give me suggestions. Suggestions are coming. They have been examined in the last two months. I have got them examined in the Law Ministry here. I invite a debate in Parliament. We can debate in Parliament. I have no immediate answer because there are so many guarntees in the Constitution Freedom of association, for instance. Freedom of

thought. Freedom of religion. All these freedoms are there. In pite of all these guarantees, you have to find a place, we have to find place. for a provision which clearly draws the line that you cannot make religion enter the political field. There it has to stop. It has to work within the religious field. You can have religious bodies. You can have religious programmes. You can have religious worship. That freedom is available But the moment religion is brought into politics, particularly electoral politics, the equality which is really the crux of the entire democratic process, that a voter can vote freely, according to his opinion, not according to his religion that freedom is lost.

Today, if you think that people should be compartmentalised on the basis of religion, why do you have elections? There is one community which is 85 per cent and if that be one party, what is the point in having elections? It is only when the majority party and the minority party, particularly, the majority co. mmunity, divides itself on ideological lines and says what it is going to do for the people, what the people have got for them in it, programme, it is only when it comes forward with an ideology, with vision, for the country, only after this with this insight, the people can decide which party to vote. But to. day, if it is only Hindu, Muslim Christian, elections will be a farce: democracy will be a farce in the country. Therefore, this has to stopped at a point beyond which it should not go. It has to stop within that limit, work within that limit, and it should not be allowed to cross that limit This is what have to do. It is easier said than done. We have been going into several alternatives. But whatever want to do it may impinge on, it may violate, one of these freedoms given in the Constitution. You have to steer clear of these freedoms given in the Constitution because what you are doing is not stopping

freedom, but stopping the misuse of that freedom. This is very important. This has to be understood.

Therefore, I invite a public de_ bate, I invite a debate in Parliament. Let us, if possible in this Session - I would appeal to both the Houses - decide on something which makes sense which the future of the country secure for all time to come. There will be no other activity unless we do this and this is my first appeal. We come to the conclusion that present provisions in the Constitution, electoral laws and other enactments, are not adequate to meet situation in which a political party takes upon itself directly or indirec. tly to take up specific or geenral religious issues. This is the lacuna. If we have discovered it, if we are convinced of it, we will have to something about it. BJP might come out with some solution, we may come out with some other solutions, but what is important is that Houses should debate and come to a conclusion and that conclusion should enshrined the Constituin tion in the law, wherever it has to be enshrined so that it becomes effective forthwith.

This is what I am suggesting and I hope my suggestion will find faveur with you.

We have passed an Act which prevents this country, fortunately, from continuing its political life only on the basis of temples and mosque which is the next temple which is the next mosque we have to demolish, if that is the perpetual remme that this country has, then I think it will go to pieces - number one — and it will be the most backward country in the world if at all it remains a country. Countries which are one-tenths or one-twentieths of our size: look at them what they have done in the last 10 years. They were much behind us, they are miles and miles ahead stop of us today. Therefore, there is something which

is wrong in this country in such a great country. Hindu extremism is it not a contradiction in terms? Who could ever call Hinduism ex. treme? If it were extreme, it wo. ald never have remained so far, it would have been dead long ago. For thosuands of years it has remained merely because it is not extremist it is all inclusive. So what we are doing today is to disfigure the face of Hinduism in its pristine glory, in its pristing form which hundreds of saints have built up in this country and abroad. Overnight that face disfigured and Hinduism is seen as extremist. What kind of service are we doing to Hinduism? What kind of service are we doing to the country -- just because we get a block vote, just because we can make people mad at election time, for our own purposes? This, I think, should be resisted with all our might and my appeal would be that everyone who has been doing it and who has not been doing it will have to come into it as a **cons**ensus because e**nough is** enough. All right, if a party has got one election two elections, let them say that they will not really continue with this kind of a thing because people will see through this game. People are already seeing th. rough this game. People are already back on the old problems of development which they are facing. have visited several States where I find that the enthusiasm, the excitement, the anger, all kinds of things which were there on the issue are waning. They are no longer there in their intensity as I found back. them two or three months Therefore, before the people tell us, we should understand that the attitude of the people is changing. Therefore, it is better that we change our agenda willingly gracefully Otherwise, the law will have to change it, the Constitution would have to change change it. wil people In fact, there is no such thing non-secular no place for, a space. party in our democracy. should be no place for them, I am The only quite emphatic on that.

[Shni P. V. Narashimha Rao]

thing is, we express our opinions and that too try to take advantage our utterances only without doing anything practically in the matter. That is why I am saying now, rheteric apart, let us very coolly go into the provisions of the Constitution and see what can be done to effectively checkmate this and see that it does not happen in future at all. Therefore my first point would be that a time has come when what the Constitution says we have to sure. Today what is happening the country is at variance with what the Constitution says in its essentiels. Therefore, we have to bring political life, electoral life - electoral process — in line with the cons. titutional provisions and that very simply put, is the objective. And we need not do anything more than that. If we are able to do that, then everything else will take care of itself.

Sir, fortunately there has been a return to the economic agenda during the last two months. Many people thought here and elsewhere that after Ayodhya and the riots, the country will never come back to normal. this will be a continuous process and the Government whatever efforts and the people were making on the economic side will come to nought. This has not happened although we have lost quite a bit. As a result of the riots, people have lost their lives. their properties and so much havoc has been caused. At the same time, we have to take some consolation from the fact that after the worst over the agenda has already started changing. Those who had left Bombay for instance, in those dark days are returning Economic activity everywhere has started and, I cannot say that we have come fully back to normal, but I can certainly say that we are fast returning to normal, and that is what we have to take advantage of once again.

Now, how do we take advantage of this? The only thing is, we have

anticipated the need to take advanlage of this change and that's how you have a Budget which is a growth-oriented Budget-I will not go into the details because you are going to have a discussion on the Budget; all the details will come before the House. But what I would like to say is that to the vast majority of the people in this country who are engaged in economic activity, namely, the farmers, we have given a package which gives them a hope. Till date we have not given so much of importance to agriculture as we have given this year, for various reasons. In agriculture we had become self-sufficient but, after sufficiency, the production remained, more or less stagnant — 177 180 million tonnes. This year we are going to touch, I am told, 177 million tonnes, but the range been just 10 or 20 million tonnes this side or that side. Now, is it going to be enough? What is the rise of India's population? What are the changes that are coming in the nutritional standards of India?

The nutritional research people will tell you that the vast majority of people in the villages do not get all the nourishment that they need. And with their purchasing power going up as a result of the Jawahar Rezgar Yojana or any O.F things which we are pumping in a big way into the country — this year, for instance, we are pumping in Rs. 5,000 crores for the Jawahar Rozgar Yojana and other programmes which give employment to the people — we do not want them to remain there and get employment and if Rs. 5,000 crores are pumped he would into that area, naturally like to eat more, he would like live better he would need. On a rough calculation which I have made, that have come to the conclusion what we are producing today is going to be grossly inadequate in couple of years' time. You can no way remain at 187 or 180 million tonnes if you really have to feed your people

well, as the people have to be ted civilized country. India is one of the very few countries on the list of agricultural producers. There are many countries which are agricultural countries, but the output of India ranks amongst three, four, five in the world, which means that if you have really keep your place in the comity of nations, if you have to keep your place as an important developing country, you will have to be able to give a helping hand to other developing countries also. It is no great achievement to feed your own people. Well, you have to do it in any case, and no one is going to feed you. know that. We have seen droughts, w_e have seen pestilence, w_e seen famines at the end of which, thanks to Indira Gandhi again we have had the Green Revolution. That Green Revolution has come to stay so that we can say, "Yes we can so that we can say, feed curselves according to certain standards which need to be greatly improved." But at the same you have to be able to help others. So, it is not just beig self_sufficient, but you also have to have something to spare, something extra, you have to produce something extra so that you can give it to others and get goodwill that is needed for a country like India which has to play its role in world affairs. So, it is not only a question of domestic consumption, but it is a question of India's foreign by India's policy being buttressed capacity to help others, whether is in the industrial field or the agricultural field, and I am sure that in tradition the agricultural field our gives us the greatest advantage being able to help others. We have done it in the past. We have diverted ships which were coming to our side over the high seas to other countries which, we thought needed the grains more than we did. We could wait for six months, but that country could wait Mrs Gandhi was asked not came Rajivji was asked. An SOS from that particular country they were diverted there. So, this has happened before, and this brought us the goodwill which canof not be really valued in terms

money. This is what one has understand, Goodwill internationally is something absolutely invaluable, and we cannot do without it. A country like India cannot do without it. We have a certain vision of the world and if that vision has to be realised, it can be only through India being able to help others not only in international councils, not not only voting. makig peace bringing about agreements and so on but also economically being able to help other coun: tries. Less advantageously placed reuntries, we have to help.

Therefore, our agricultural production has to be increased in next few years by not less than 50 per cent. If you can do it by 60 to 70 per cent, that will be ideal. Tak. ing into account the natural growth of the Indian population meanwhile, is it going to be possible? It is mind-boggling thing. We have stagnated for the last 15 years at particular point. In the next five to ten years, to make a quantum jump like this is not going to be easy. It means a spurt in science and technology, a spurt in research, a spurt in agricultural investment which found its way into other channels over the last fifteen, twenty years.

Go to any village. You will find that there is no new investment at all. If there is a big landlord or good farmer who has earned some money, he would rather go build a house in the taluka centre or the district centre but he would not build anything in the village. There are various reasons for this. some areas there are armed insurrections and armed activities taking place, terrorist activities are taking place. There are many things going on in the country, which have inhabited agricultural investment going up They just go on with what they have Therefore it is necessary for us to have more investment.

This year in the Budget we have made a good investment. I cannot say it is massive or it is really commensurate with the needs but it is [Shri P. V. Narashimha Rao]

good enough, big enough for giving a shot in the arm to agriculture cnce again. In the new agricultural policy we are thinking of diversifying agriculture. It is just not producing for ourselves or producing raw material for other countries. It is something which diversifies into a large programme of agricultural exports, exports for profit, exports for trace. So the trade aspect in agriculture is going to be given the pride of place hereafter. That is a new package that we have to come with.

I would like to repeat that the outlays on certain areas have been increased appreciably. In the areas, for instance the outlays on education on employment on welfare activities have been increased considerably this year for the first time. We should see that the peo-P.e Make full advantage of it. lay on agriculture has been increased by 16 per cent, on rural development, by 36 per cent, on education by 29 per sent and on health and weltare by 17.6 per cent. These increases have been brought about delibera because we have to see that where we are liberalising on one front-on the industrial front-the effect or this should not be to create a lop sided economy. It should not create a situation where the countryside is totally neglected, because industrialisation will not go straight to the countryside. It will go slowly. It will take some time to reach the countryside. But, meanwhile the country-side should suffer. People in the rural areas should not suffer. There need be too much disparity. As a result of the disparities there should not much of a tension in the society. This is what we have ensured both sides. On these outlays it going to be possible for us to some extent to keep the disparities under check.

I have already submitted about the agricultural policy. It has been en-

dorsed by the Chief Minister at a conference recently. It will come before Parliament. Then we would like to elicit the opinions of Members. Then it will be finalised and put into action. This is what I wanted to say about the agricultural package.

SHRI YASHWANT SINHA (Bi-har); Mr. Prime Minister will you yield for a moment? Sir, I must congratulate the Prime Minister on the fact that his speech has put half the House sleep.

SHRI JAGESH DESAI (Maharashtra): No. It is a very effective speech. (Interruptions)

SHRI S. K. T. RAMACHAND-RAN (Tamil Nadu): No. He is mesmerising the House. (Interruptions)

श्री रजमी रंजन साहू: प्रेस वालों ने स्राप्त की वात नोट कर ली हैं।

SHRI P. V. NARASIMHA RAO: I do not have to respond to that, but I did not expect this.

SHRI V. NARAYANASAMY: He himself was asleep. That is why he said this. (Interruptions)

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): It did not fit with the dignity.

SHRI P. V. NARASIMHA The question of fertilisers has been engaging the attention of farmers. This matter has been raised several times by the Members of Parliament. There has been a Joint Parliamentary Committee, which has gone into it and it has come up with a package. That package has been accepted The package, σť the Government. course is known to all of us. concession of Rs. 1,000 per tonne on de-controlled fertilsers was announced for rabi 1992-93 at a cost of Rs. 34 crores, A Rs. 500 crores scheme of assistance to small and marginal farriers for promoting infrastructure development was also announced. Now, Sir, there is a particular difficulty in the case of fertilisers, particularly those which are not produced fully in the country. In the case of potash fertilisers we don't produce anything at all, everything is being imported. In the case of DAP. I am told that we produce only about 45 to 50 per cent and the rest of it has to come from outside. Today a particular situation, a peculiar situation has come out whereby the fertiliser which is being imported is almost two-thirds the price of the fertiliser produced in the country. I am talking of the DAP alone which, of course is very important as phosphatic fertiliser. From the farmer's point of view, we would like to pay the lower price. From the manufacturer's point of view, the factories will close, if they are not helped. But evidently the farmers cannot be made to pay the higher price fixed by the factory. Now this is the delemma. We have to find a solution. The Ministry all of us, have been thinking about it. I would like the hon. Mambers also to intervene and give us their opinions. Now one of the ideas that presents itself is to a pool, a stock, a buffer-stock of fertilisers when their prices are lower, then, have a pool price combining with the local production should be able to tide over the crisis of the industry plus also give a good deal of relief to the farmers in buying the fertilisers. This is one point.

The second part of this programme is to undertake a thorough overhaul of the fertiliser industry try to see how we can make it competitive, how we can bring its expenditure and how to make its product within the reach of the farmer. Now again going into details, we have been told that the fertiliser factories have come up with some package of their own. Therefore, some suggestions of their own are being examined at the moment. Therefore, this problem which has become rather a difficult problem for the farmers has been taken up in right earnest by the Government and we would like this problem to be solved to the entire satisfaction of the farming community as well as

indigenous fertiliser industry which has been built up at great cost and great effort over the years. We do not want to fritter it away. We want to make it as useful as possible and as affordable as possible. This is the package, the ne wpackage which is being worked out.

On the backward classes question, we have initiated action for the implementation of the Supreme judgement. The time frames specified are being strictly adhered An expert committee has been constituted to advise the Government for specifying the basis applied the relevant and the requisite socio-economic criteria to exclude socially vanced persons and section. A permanent body for entertaining examining and recommending request for inclusion and complaints of over-inclusion and under-inclusion in the list of other backward classes of citizens is also being constituted. The programme is exactly as laid down by the Supreme Court and within the time laid down by the Supreme Court. It is going exactly as per the schedule. This is what I want to report to the House.

At the same time, Sir, we found that as in the case of areas, as in the case of island areas, as in the case of desert areas, have very different problems. The problems of the hill areas are very different from the desert areas from areas with special difficulties. We have found that the areas in the coastal belts are also very different from the problems of other areas. whether it is a cyclone or a wave or whatever it is. The entire coast of India is open to some dansers, some natural calamities which have not been fully gone into. have been only giving help wherever needed. But it is just possible, after a natural calamity. to make up for all the loss. I have visited the areas hit by the cyclones and we have cyclones almost every year. Which part of the coast is hit, we do

[Shri P. V. Narasimha Rao] not know in advance and therefore, the entire coast is open to this danger. We have to do something for the entire coast and the people living in the coastal areas. So, I would like to have an authority or mechanism, governmental mechanism, to go specially into the problems the coastal areas and also to ensure some permanent measures-not just measures from year to year or season to season but some permanent measures-in order to alleviate the suffering when suffering comes in order to prevent the suffering where suffering can be prevented. There has to be a programme a fairly imaginative programme, and that is what we are drawing up. I hope we will be able to come to the House after some time with the details of the programme. But this is one area which has been left out from areas with special problems and that is being included now.

This is what I wanted to say on the economic side. The policy implications and other things, what has been given, concessions have been given, not given—all these will come in the Budget. I do not have to really dilate on these although there is an overlap of what is contained in the Budget and what is contained in the Presidential Address. I would like not to touch upon those.

In Punjab, we have full normalcy. The Bodo Agreement, the Bodo Accord, has been signed only a few days back. I am sure we will make all the efforts to make it hold. We have gone into it, we have worked on it, for more than a year now and I am sure it will be a good solution not only to the Bodo question but also to other areas where similar questions with certain variations my be cropping up, and are cropping up from time to time. So, in the Bodo thing... (Interrution)

SHRI INDER KUMAR GUJRAL (Bihar): Mr. Prime Minister, I am glad that you have referred to Punjab and in the correct way. May I

also ask you to kindly elaborate if you have any schemes pertaining to Punjab for meeting their needs and demands or the Package of Punjab, kindly elaborate on that.

SHRIP. V. NARASIMHA RAO: Sir, even without my saying anything, there have been mentions about Punjab Accord, the Punjab Package. It became very difficult for me to deny it because at that moment when it came in the newspapers we not considering it. But somehow. when two Chief Ministers here, there is always speculation that a package is coming. I would to assure you in the House, Sir, that now that normalcy has been restored in Punjab, the time has come for us to tackle outstanding question of Punjab. We have started some preliminary work on that. I cannot say we have made much headway cause, as Gujralji knows-we have all been in it for a long time-much depends on how quietly you do it and we are initiaing some efforts. Beyond that, I could not say anything cause I am myself not very whether what we are doing is going to click tomorrow or make matters worse. One has t_0 be extremely careful in a question like this. Meanwhile, Punjab is getting what should get by way of development. The normal activity, economic activity, of Punjab has been restored. We have tried to find money, to the extent possible, to see that whatever was dismantled as a result of terrorist violence for the last ten or twelve years is put back on rails. This activity. I think, is much more important because that stabilises peace stabilises the mood of the people. Dewali and all the other festivals went peacefully and the elections at the lowest levels also have been comple ted. So, this is what we have been concentrating, on not getting lulled into a false kind of complacency that everything is over now we can certainly jump on the question. Once you jump on the question, it is possible that the question may defy solution immediately. Therefore, we have to tackle it bit by bit.

On Kashmir, Sir, we are not in very happy position. On the whole, it is under control but we are satisfied with that. We have to much more to not only bring it under control but under inevitable process of democracy. We cannot any part of India devoid of the process of democracy. That is the bottom line and we are working on it. the next few days, probably, We will think of a new set-up which will bring a new picture in the that a new effort will be made, because what we have been doing has come to a satge where, perhaps. change in the set-up is expected or is necessary. We do not want mark time with the same thing. It has given us results and the results have been good. But at the time, they have been limited and extent those limitations have to crossed, we have to do something new. That is being contemplated.

Relief in the riot-stricken We are monitoring in all the States. all the areas affected. They are going ahead with the programme according to the schedule and I understand that by and large, the programme is going ahead without any hitch. I hope that it will be possible for us to whatever relief is possible after that carnage that has taken place. Whatever we do, is going to be irreparable nothing is possible beyond this and we cannot really restore it to the original situation. That stuation has changed and now. unfortunately whatever is possible under the cumstances, with the utmost expedition, with the utmost sympathy and goodwill, we will do and we doing it. This is what I would like to report.

SHRI MOHAMMED AMIN (West Bengal): Sir. one general complaint we are receiving is that in most places where riots place, the culprits have not been arrested. That is the main complaint.

SHRIP V NARASIMHA RAO: I hope the Home Minister will come with the latest report on that. don't have the details. Probably. you want, he will come up with the details. Sir, there has been one question raised-probably it was raised here also on the Ayodhya issue, reference that was made to the Supreme Court has been criticised. Why was it not under 138? Why was under 143? I would only like to say that we can go on arguing about it. but the fact remains that we cannot have this hanging fire for the next twenty years in a nendless litigation and agitation. What is really facing us is a long-drawnout litigation and agitation. We would not like to continue with this. If 138 had invoked, it would have taken a long Yes. But it could have been time. invoked only under circumstances of complete consent, and no agitation, no going into the streets. If party goes into the streets and starts an agitation, all your litigation going to come to a naught. For the next twenty years, it will never be completed. Therefore, after into all the details, we have come to this conclusion, the Government has come to this conclusion that the crux of the matter has to be referred. under 143, to the Supreme Court. This was considered in Mr. V. P. Singh's time; this was considered in Mr. Chandra Shekhar's time. In fact this year, on the 8th of November, we were expecting agreement on this. It has not come up for other reasons, particularly reasons having nothing to do with the merits of the matter, but reasons having everything to do with the motivations. That is why it did not come up. Therefore, to say that 143 reference is not correct, I would submit, is really not the right thing to say beause there is (Interruption) ...

SHRI DIPEN GHOSH (West Bengal): Mr. Prime Minister, just now you have stated that even if the case was referred to the Supreme Court under Article 138, this would not

[Shri Dipen Ghosh]

have precluded other parties or other groups from agitating. But how does your reference under Article 143 preclude that possibility? Would you kindly clarify it?

SHRI P. V. NARASIMHA RAO: I am only talking of the time-flame. You see, we have taken (Interruption)...

SHRI DIPEN GHOSH: Suppose the Supreme Court says, "There was a temple". What would happen? Suppose the Supreme Court says that there was a mosque. What would happen?

SHRI P. V. NARASIMHA RAO: We will enforce the opinion of the Supreme Court.

SHRI DIPEN GHOSH: How does it preclude? How does it preclude that possibility?

SHRIP V NARASIMHA RAO: It is not precluding. It is a question of finality. The Parliament of India puts a seal on it, it becomes otherwise, it goes on for the next 20 years. There will be no finality. This is the difference. We have gone into it in great detail. After a lot of cogitation, after a lot of thinking this has been done. Please understand this, because we cannot really have that kind of agenda for a long time. In fact, some dissatisfaction is being expressed that even after three months why it is that nothing is happening. Now I cannot really ask the Supreme Court to give its opinion tomorrow; but at the same time. I would never have been able to ask any court 20. decide anything for the next years otherwise. This is the timeimport. frame which is absolutely time-frame we ant. In this to have this afford cannot long-drawnout thing. I have already said it and in pursuance of that this has been done. It will be implemented. The Parliament of India will implement it. We will make it a law. if necessary, make it a part of Constitution, if necessary, and it will be implemented with every power at the disposal of the Government. This is the only thing.

SHRI INDER KUMAR GUJRAL: One mainte, Mr. Prime Minister. I wish you well but may I ask you whether unlike 6th December you do have some contingency plan if the Supreme Court comes tomorrow and says that they cannot adjudicate upon this?

SHRI F. V. NARASIMHA RAD: They cannot...

SHRI INDER KUMAR GUJRAL. If the Supreme Court were to come back and say that the issue is of such a nature that the Supreme Court is not in a position to adjudicate upon it, I hope there is some contingency plan in your view.

SHRI P. V. NARASIMHA RAC: Sir, is it possible for me to speculate on that contingency? All I can say is it did not escape our attention at the time

This is to be very properly understood, Sir, there is a possibility distorting it to say that I want every body's consent and I am running after parties for their consent. I am running after anybody for consent. Somebody said just now, "Because the BJP wants 143, you want 143, you are asking for their consent." I am asking for their consent or anybody's consent I am taking the course which gives me an expeditious result. This I would like to be noted. Rightwrong is a matter which had to be considered much earlier. Today we have taken this decision and the rationale of that decision is the timeframe. Yes, if they had agreed when they were in power, then for vears, they would not have agitated, we would not have been bothered. It is obvious. They did not agree that time. Today if we go that line, you will be landed with agitation, you will be landed with disagreement. This is my point. I want this august House to appreciate this and not to add to or believe any distortions that are likely to take place. I know every word from me is open to distortions because people are interested in distorting it. This is the only rationale, this is the only reason and I want the House to appreciate it. Thank you very much

THE LEADER OF THE OPPOSITION (SHRI SIKANDER BAKHT):

Mr. Chairman, may I take half a minute? Just half a minute...

(Interruptions)...

MR, CHAIRMAN; I will give only half & minute.

SHRI SIKANDER BAKHT: Sir, I will take just half a minute. I want to maise only one point. Quite a number of issues have not been tounded by the Prime Minister. Some of were very important, Sir. ... (Interruntions)...

SHRI DIPEN GHOSH: What about Tripura? ... (Interruptions)... What is it that the Prime Minister is going to say about Tripura?

SHRI SUKOMAL SEN (West Bengal): Sir, the Prime Minister has not said anything about Tripura? ... (Interruptions)...

6.00 P.M.

श्री सिकः देर बखत सदर साहब, मैं यह जानना चाहता हूं कि प्राइम मिनिस्टर साहब की सरकार ने बी जो जो जी वार सरकारों को वर्षास्त किया। उस सिलसिले में श्रापके वयान में कुछ नहीं श्राया, मैं यह जानना चाहता हूं?...(व्यवधान) हम जानना चाहते हैं कि श्राप उन बखिस्त की हुई सरकारों का चुनाव उन प्रांतों में चुाव वक्त पर करायोंने या नहीं? मैं सरकार से यह जानना चाहता हूं।(व्यवधान)

شی میکدر بخت مدر ماحب می درها تا میان مالو عاستا بول که دائم خرفر ماموست برائم مولو ماموس کی مرکار سے لی مجمد بن کی جارس کاروں کو برخامت کیا ۔ اس سیسے میں آ کیے سال میں مجھو ہمیں آرا ۔ میں میرہ سا جاستا ہوں ان برخوامست کی ہو کی مرکاروں کاجنا کو دل ہوں میں مینا کو وقت پر کوائمی کے یا مہیں ۔ میں مرکار سے میں جامن جاستا ہوں مواحلت

SHRI DIPEN GHOSH: What about Tripura, Mr. Prime Minister?

MR. CHAIRMAN: I will allow you later.

SHRI P. V. NARASIMHA RAO: Sir, we are all... (Interruptions)...

MR. CHAIRMAN. Will you please listen to him? I will give time. We have debated this matter for 16 hours and 38 hon. Members have spoken. So, I will give to some people party-wise. But I would like you to take only one or two minutes party-wise.

श्री सिकन्दर बख्त: प्रधान मंत्री जी, में यह अर्ज करना चाह रहा था कि जमा कि चेयरमैंन साहब ने फर्मीय कि बहुत अर्स से बहस हो रही थी और आनरेबल मेंबर्स ने बहुत अहम सवालात उठाए और जाहिर बात है कि उन तमाम सवालात का जवाब तो नहीं आ सकता लेकिन कुछ सवालात बहुत अहम थे। आपकी आज की इवतदाई तकरीर के हिस्से में जो जोरे बयान सरफ हुआ बह आईन की और जम्हरियत की हिफाजत के सिलिसले में था। मैं यह जनना चाहता है कि जो बी बजे अपी की सरकारों की

sliteration in Arabic Script.

[श्री सिकन्दर बस्त]

र्खास्तगी हुई क्या वह ग्राईन की जम्ह-रियत की हिफाजत हो रही थी या कोई तारीख हिन्दुस्तान में दोहराई जा रही थी? श्रव मैं श्रापसे यह जानना चाहता हूं कि क्या 6 महीने की मुद्दत के खत्म होने से पहले पहले उन प्रांतों में चुनाव करा लिए जायेंगे, महरबानी से इस संबंध में बताइये ?

مون كياوه التن كتبهوريك كم هاطت بوري تقى يا كونى تاريخ سندوستان مين دوسرا في جاري تھی اب میں سے سے میرحاننا جاہتا ہوں کہ کمیا الهييي وستحتم بوسيسي بيني بيني الزائق میں میناؤکوا لیے جائی گئے ہم یان سے اس مسندهم بتاسية.

رشي متخندر سخت بردهان منتري في مي بيعمض كرباحياه دالم تفاكه صيبا كرميتيين هاص ب فرمایا کرمبت عرصہ سے بحث موری هی الدائم يبل فمبرد بعصريت المم موالات انقائے اور فاس بابت ب كران مرم سوالات كاحواب تونهبي اسكرانيكن تجيير سوالات ببرت اسم ھے۔ آبک آج ک لقریر سے ابتدائی محقیم سور *دند بهان مر*ب بوا و ه اثین اور تمبور^ت ك صفياطت كصليعي من مقابين بيرهامناها الم بوں دیو ل حصال کی سرکادوں کی برجانسکی

श्री पी०वी० नरसिंह राव: बर्खास्त शत फीसद ग्राईन की हिफाजत में ग्रौर हम भ्राईन के पाबंद हैं। श्राईन जो भी कहता है उसके हिसाब से चुनाव होंगे।

श्री सिकन्दर बख्त: चुनाव कब होंगे मैं यह जानना चाहता हूं? (व्यवधान)

इस मामले में एश्योर करना चाहिए कि चुनाव कब होंगे। क्या मुद्दत के खत्म होने के पहले-पहले चुनाव होंगे या नहीं? चेयरमैन साहब, साफ जवाब प्रधान मंत्री जी की तरफ से श्राना चाहिए (व्यवधान) मैं दरख्वास्त करूगा कि ग्राप साफ-साफ फर्मायें कि 6 महीने की मुद्दत के खत्म होने के पहले पहले उन प्रांतों में चनाव करा लिए जायेंगे या नहीं ? (व्यवधान) चेयरमैन साहब, प्रधान मंत्री जी से जवाब तो मिल जाए।...(**व्यवध**ात) वह जवाब दें, फर्मायें कि 6 महीने की मुद्दत खत्म होने के पहले-पहले वहां जुनाव होंगे या नहीं, यह बतायें ?

شرى محمد يحت معافزكس بو ينجيزا حاسا جاميا بون . باخلت .. اس سيدايه من المنبور كرما جابيتي كدخيا أوكب مرو أيكي كمرارات كيم مرندك يب سيانا ومرتك ماينس. جشرين ماحب مامن المان المالية الماس مري في طرب سے انا جاہیئے۔ : مداخلت ! میں درخوامت کرونیک آسیامیات صاحب فموایش که دیسیری پیش كيحتم م نسك بيلے بيليان رائول مي تيا و كِ لِيُهِ عِنْ مُن كِيهِ مِن مُلاطلت التَّهِ مِن مُلْسَد إردهان متري مع واب توس وائع الماسة . وه مواب وال و موایش که ۲ ایسی کی مرت مرد محصابيعية بيبيعه والراح يأوسو أكيرما لهبس بدنتامين

SHRI P. V. NARASIMHA Sir, I have answered this question. We are bound by the Constitution, by every word of the Constitution. Elections will take place according to the Constitution. I cannot help you if I am not giving you an unequivocal (Interruptions) . . .

t[]Transliteration in Arabic Script.

श्री सिकन्दर बख्त : सर, हमें इस जवाब पर बहुत एतराज है श्रौर हम इस हाउस से वाक श्राउट कर रहे हैं।

شی سکندیشت سرچین اس مجاب پر بهبت احراض ہے اور مم اس اور کس سے واک اور ف کر سے ہیں .

[At this stage some hon. Members, left the Chamber.]

SHRI DIPEN GHOSH: Mr. Chair. man, Sir, for some time past, for so many days, the Tripura issue has been agitating the minds of the Members of the House. We were having a lot of discussion on this issue on the floor of the House also. There been a constitutional crisis in Tripura. Even an elected Government a Congress(I)-led Government, which was charged with the responsibility holding the elections could not hold the elections within its tenure, even though that Government was allowed to continue. What action has the Centre taken? That is the first part of the issue. The second part of the issue is that a Union Minister, a member of the Prime Minister's Council Ministers, has exposed to many as 16 officers to action by the Chief Election Commissioner and, according to the Chief Election Commissioner's order, 16 officers have been transferred. Those 16 officer were exposed to the action by the Chief Election Commissioner only because of certain mala fide and manipulative activities indulged is by a member of his Council of Ministers. I would like to know what action the Prime Minister proposes to take against that member of his own Council of Ministers. (Inreruptions) ... Sir, what is his reply to this? (Interruptions)

MR CHAIRMAN Shri Shanker Dayal Singh (Interruptions)

†[]Transliteration in Arabic Script.

The Prime Minister is replying.

SHRI P. V. NARASIMHA RAO: Sir, the kind of allegations and the wild statements that he hon. Member is making, I don't think they call for any answer. (Interruptions)...

SHRI DIPEN GHOSH: I am not satisfied with the reply. This is the allegation, complaint made by the Chief Election Commissioner. According to that you are taking action against 16 officers. Why are officers bearing the brunt of the inspection of the CEC? Your member of the Council of Ministers is enjoying the ministerial berth and you are not taking any action. So, we walk out in protest.

[At this stage some hon. Members left the Chamber]

श्री शंकर दयाल सिंह: सभापति जी, ग्राज प्रधान मंत्री के इस जवाब के लिए हम लोग बहुत दिनों से इंतजार कर रहे थे त्रौर हमें इस बात की उम्मीद **थी** कि प्रधान मंत्री श्रपने जवाब में कुछ ऐसी ठोस बातें कह सकेंगे जिसके लिए पुरा देश चितित है। प्रधान मंत्री को मैं यह कहना चाहता हे ग्रौर याद भी दिलाना चाहता हं कि 6 दिसम्बर को जिस दिन अयोध्या में यह दुखद कांड हुग्रा, उस दिन ग्रापने दुरदर्शन पर कहा था कि नई मस्जिद बनेगी। उस के बाद राष्ट्रपति जी ने ग्रमने ग्रभिभाषण में यह कहा कि मंदिर व मस्जिद दोनों बनेंगे ग्रीर इसके लिए टुस्ट बनेंगे। श्राप इसके लिए जो बहाने-, बाजी कर रहे हैं, यह दुख की बात है। आपको अधिकृत रूप से कहना चाहिए था कि मस्जिद ग्रीर मंदिर वहां ग्राप कब तक बनायेंगे ?मैं कहना चाहता हूं कि ग्राप हिंदु ग्रौर मुसलमान दोनों को बराबर लंडवना चाहते हैं, कटवाना चाहते हैं आपसी

Address

[श्री शंकर दयाल सिंह] सौहार्द समाप्त करना चाहते हैं, देश को टुकड़ों में बांटना चाहते हैं। इसलिए हम वाक आउट करते हैं। हम संतुष्ट नहीं

Motion of

Thanks

हैं ग्रापके जवाब से।

[At this stage some hon. Members left the Chamber1

MR. CHAIRMAN: Please sit down. The Prime Minister is speaking. (Interruptions). Please listen to the Prime Minister.

SHRI P. V. NARASIMHA RAO: On this point, even if the Members are walking out, I think, it is desirable for me to say that both a temple and a mosque will be constructed, as said by Rashtrapatiji. We are in the process of setting up the trusts. I did not elaborate it because there was no need. It was so clear from the Address. But it is good to go on record because people have raised There is no question of either going back or dragging our feet on But it should be appreciated that if a temple is being built, it is not like having a few engineers put there. We have to have certain authority temple building, certain authority in mosque building. Now, all this takes a little time and a little effort talk to people, sound them out and then put them together. It is not easy to put together an authoritative trust like this. (Interruptions).

MR. CHAIRMAN: Please. I cannot allow a general debate on this. I can allow only one or two Members to speak. (Interruptions)

GURUDAS DAS GUPTA SHRI (West Bengal): You have said, you will allow party_wise.

SHRI G SWAMINATHAN (Tamil Nadu); Sir...

MR. CHAIRMAN: Will you finish in one minute?

Sir. SHRI G. SWAMINATHAN: we are deeply disappointed and distressed with the reply of the

Prime Minister. Sir, two most vital points were raised by the Members of our party. The most important point raised by us was the unilateral rise in the prices of rice, sugar and other commodities by increasing the administered prices consequent to which the State Government has been put in the dock not only by the other parties but also by the party in power. Sir, it is well known that the State Government cannot subsidise because it has already subsidised it. This Government has never consulted the State Government, neither at the Chief Ministers' Conference nor the NDC. They have neglected Chief Ministers and they have not consulted them. Ultimately the people of Tamil Nadu are suffering. Prime Minister has not mentioned anything in this regard in his reply. Another most important point raised by us was the reducing of the Tamil broadcasting time and introducing Hindi. We have raised this several times and requested the hon. Prime Minister that Tamil broadcasting should be restored to the original timings. We also met the Prime Minister and other Ministers personally. They assured us that it will be considered. But nothing has been said by the Prime Minister in his reply. We are sorry to say, are disappointed and distressed by the reply of the Prime Minister. So, in rotest we walk out from the House.

[At this stage some hon, Members left the Chamber1

श्री यशवन्त सिंहा : सभापति महोदय, इस चर्चा के दौरान इस सदन में बहुत सारे महत्वपूर्ण बिन्द उठाए गए मझे श्रफसोस है कि श्रपने जवाब ग्रंपने उत्तर में प्रधान मंत्री जी ने उन बिन्दग्रों का कोई जिक्र नहीं किया। एक बहुत महत्वपूर्ण बिन्द् जो गया था इस डिबट में कई माननीय सदस्यों के द्वारा, वह बिन्दु था कि सरकार की डंकल के प्रस्तावों के ऊपर क्या प्रति-क्रिया है। भारत पराधीनता की धकेला जा *रहा* है इस सरकार के डा_न हम दुबारा गुलामी की घोर जा रहे हैं इस वास्ते कि इस सरकार ने पूरी तरह से मन नहीं बनाया है डेकल प्रस्ताव को रिजक्ट करने का और गांव-गाव में डेकल प्रस्ताव का कुप्रभाव फैलने वाला है। इसलिए चूंकि सरकार घुटने टेक रही ह विदेशों साम्प्राज्यावाद के सामने, हम लोग ग्रंपने दल को तरफ से प्रोटस्ट करते हुए, प्रतावाद के रूप में, इस सदन का बाहुक्कार करते हुं ग्रीर वाक-ग्राउट करते हैं।

[At this stage some hon. Members left the Chamber]

SHRI GURUDAS DAS GUPTA: Sir, one minute... (Interruptions)...

MR. CHAIRMAN: The Prime Minister is replying; please sit down.

SHRI P. V. NARASIMHA RAO: I have to say something about this. The Dunkel question is going to come to both the Houses of Parliament for discussion. I can assure the hon. Member that nothing that he alleges will be done.

वह अपनी-अपनी जहनियत का सवाल है कि कौन किसके सामने घुटन टेकता है। वह जहनियत हमारी तो नहीं है और फिर हमारे किसान के लिए कोई नुकसान किसी तरह से करने नहीं देंगे, होन नहीं देंग । यही मुझे कहना है।

SHRI GURUDAS DAS GUPTA: Sir, my point is, the Prime Minister made a statement regarding improvement and advance of agriculture. He stated that agricultural production has improved. Sir, I draw your attention and the attention of the Prime Minister to the fact that the objective reality of the country is otherwise. We had to borrow foodgrains from outside after many years. Our stock has been going down. Therefore, according to me the agricultural situation is being painted in a different way, I would like the Prime Minister to state to the country the reasons for holding up the programme of

land reforms. According to the Planning Commission and according Rural the National Commission for have Labour the land reforms been held up. Government owes explanation to the country as to why land reforms are being held Without land reforms there cannot be agricultural development. Secondly, I was a member of the National Commission for Rural Labour, Ninety per cent of the rural workers without any social protection. submitted a report to the Prime Minister after he assumed office. than two years have passed but Gov ernment did not take any action so far as extending social security to the unorganised labour is concerned. like the Prime Minister to respond and as a protest against the policy of the Government so far land reforms and rural workers are concerned I seek to walk out.

SHRIP, V. NARASIMHA RAO: It has become rather farcical that people walk out and I answer after they walk out. But it has to go on record. Mr. Gurudas Das Gupta, you are not walking out. The programme of land reforms has not been abandoned, has not come to a halt as alleged by the hon. Member. In 1991 a new programme, a time-bound programme was given to all the States. The programme is in operation and I could give you the latest figures but I do not have them right with me. I can send them to the hon-Member. Now, this programme heen taken up with full vigour with the Rural Decelopment Ministry and I can assure you of that.

SHRI GURUDAS DAS GUPTA: Justice is otherwise. It has not been done.

SHRI SUBRAMANIAN SWAL (Uttar Pradesh): I have no intention of walking out. And I have the power to make others walk out. Now, the important part of the Prime Minister's speech dealt with curbing communalism and enforcing secularism in

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[Shri Subramanian Swamy] a meaningful way. Now, Sir, I would like to know through you, from the Prime Minister, having dismissed the four Governments for promoting communalism, whether he is aware that there are other parts of the country where the members of the banned organisations are freely holding rallies and processions and one of them is slated there shortly. I would like to know whether he would systematically

MR. CHAIRMAN. Thank you.

are protected in every part of

in South India as well.

SHRI SUBRAMANIAN SWAMY: He should give this assurance.

and uniformly see that the minorities

country, not only in North India but

NARASIMHA RAO: SHRI P. V. The answer is in the affirmative, Sir, so far as protection is concerned.

SHRI SUBRAMANIAN SWAMY: The 21st March rally at Madras must be banned and the Centre should give a directive for that.

श्री क्रानस्ट प्रकाश गौतम (उत्तर प्रदेश) सभापति जी, माननीय प्रधान मंत्री जी ने राष्ट्रपति के ग्रिभभाषण के उत्तर में बहुत सारे मुद्दों का जवाब दिया है-किसानों के बारे में कहा, ग्रत्पसंख्यकों के बारे में कहा, डा० अम्बेडकर के बनाए संविधान को वार-बार दोहराया कि उसके साथ चलेंगे, लेकिन मुझ बड़े अफसोस के साथ कहना पड़ता हैं कि अनुसूचित जाति और जनजाति के बारे में एक शब्द भी ग्रापके भाषण में नहीं श्राया । . . . (व्यवधान) . . नहीं बोला, भ्रभी रिकार्ड है। चलिए, मैं सुन रहा हं। में माननीय प्रधान मंत्री जी से यह जानना चाहता हूं कि ग्राजकल, इस समय ग्रारक्षण की बड़ी चर्चा है ग्रीर इतने सालों से श्राउट स्टेंडिंग जो बेंकलाग है सर्विसिज में, उसको पूरा करने के लिए क्या कोई बहुत बड़ी राजनीतिक इच्छा-शक्ति के साथ ग्रापके पास कोई कार्यक्रम है ? एक ग्रीर मुद्दा जो सुप्रीम कोर्ट की जजमेंट के बाद बहुत उठा हुमा है, वह है कि ग्र**न्स्**चित जाति ग्रौर जनजाति के लिए प्रमोशन में जो क्रारक्षण है, उसके में प्रधान मंत्री जो की क्या है, इस संबंध में मैं जानना चाहता है।

SHRI P. V. NARASIMHA RAO: Sir, in filling the backlog and also in giving meaningful posting to the Scheduled Castes and Scheduled Tribes, anyone who goes into the record will give me full marks and I have no doubt about it. Those who **do** not know the facts might make allegations but if you go into the facts even today, from day to day, I am making it a point that wherever it is possible, between a Scheduled Caste candidate equally qualified with a non-Scheduled Caste candidate, the better posting has to be given to the Scheduled Caste candidate because they have not perhaps been given as much as they expected or what we had to give in the past. That is being done.

MR. CHAIRMAN: Now, if the House so agrees, we shall put all the amendments together to vote.

The amendments were negatived. MR CHAIRMAN: I shall now put the motion to vote.

The question is:

That an Address be presented to the Prisident in the following terms:—

"That the Members of the Rajya Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 22nd February, 1993."

The motion was adopted.

MR. CHAIRMAN: The House stands adjourned till 11 a.m. tomorrow.

> The House then adjourned at twenty-one minutes past of the clock till eleven of the clock on Friday 12th March, 1993.